

LOK SABHA

List of Questions for WRITTEN ANSWERS

Monday, September 14, 2020/Bhadrapada 23, 1942 (Saka)

(Ministries of Corporate Affairs; Culture; Education, Finance; Labour and Employment; Petroleum and Natural Gas; Skill Development and Entrepreneurship; Steel; Tourism; Tribal Affairs)

(कॉर्पोरेट कार्य; संस्कृति; शिक्षा; वित्त; मानव संसाधन विकास; श्रम और रोजगार; पेट्रोलियम और प्राकृतिक गैस; कौशल विकास और उद्यमशीलता; इस्पात; पर्यटन; जनजातीय कार्य मंत्रालय)

Total Number of Questions — 230

Gas Pipelines

†1. SHRI GOPAL JEE THAKUR:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether the Government is supplying or proposes to supply Natural Gas through pipe lines in all the cities across the country;

(b) if so, the State-wise details thereof including Bihar; and

(c) whether there is any ongoing project for Darbhanga district of Bihar and if so, the details thereof and if not, the details of future plans for Darbhanga including any prospective project to be implemented in Darbhanga?

New Tourism Policy

†2. SHRI PRATAPRAO JADHAV:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) the details of the State Governments which have formulated any new Tourism Policy to develop the tourist places and attract more and more foreign tourists;

(b) the State-wise details of the approval accorded by the Government with regard to the aforesaid policy; and

(c) if so, the details thereof?

Cash Assistance for Poor People

3. DR. T. SUMATHY (a) THAMIZHACHI
THANGAPANDIAN:

SHRI THIRUNAVUKKARASAR SU:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Government has released amount for the various States to combat Covid-19 crisis since 24 March 2020;

(b) if so, the details thereof State-wise;

(c) whether the Government has provided cash for the poor downtrodden people during the lockdown period; and

(d) if so, the details thereof, State-wise?

Hindi as Compulsory Subject

4. SHRI HIBI EDEN:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) Whether the government proposes to introduce Hindi as a compulsory language under New Educational Policy 2020;

(b) if so, the details thereof ; and

(c) whether the Government plans to revise the existing reservation norms under New Educational Policy and if so, the details thereof ?

Training under SANKALP Scheme

†5. SHRI PARBATBHAI SAVABHAI PATEL:

SHRI JASWANT SINGH BHABHOR:

SHRIMATI RATHVA GITABEN

VAJESINGBHAI:

SHRI PRADEEP KUMAR SINGH:

SHRI SHANTANU THAKUR:

SHRI NARANBHAI KACHHADIYA:

SHRI JOHN BARLA:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

कौशल विकास और उद्यमिता मंत्री

be pleased to state:

(a) the details of the sectors in which training is being imparted under SANKALP scheme;

(b) whether employment is being made available after the said training;

†Original notice of the question received in Hindi.

(c) whether this training is improving the skill of the people;

(d) the amount of funds allocated by the Government for the said scheme during the last three years; and

(e) the State-wise details thereof including Gujarat, Bihar and West Bengal?

Use of LIC Funds under Bharat Mala Project

6. SHRI S. VENKATESAN:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the quantum of funds of Life Insurance Corporation of India (LIC) that have been released to “Bharat Mala” project;

(b) the details of the projects for which LIC’s contribution is approved and the amount released, project-wise, State-wise;

(c) the details of the ongoing projects under “Bharat Mala” in Tamil Nadu and details of total estimated cost and LIC of India’s contributions for the same; and

(d) the details of the returns expected by the LIC in the said project?

Implementing New Education Policy

7. SHRI S. JAGATHRAKSHAKAN:
SHRI SUMEDHANAND SARASWATI:
SHRI A.K.P. CHINRAJ:
SHRI SHRIRANG APPA BARNE:
SHRI KAUSHALENDRA KUMAR:
PROF. SAUGATA RAY:
SHRI BIDYUT BARAN MAHATO:
SHRI SUDHEER GUPTA:
SHRI SANJAY SADASHIVRAO MANDLIK:
SHRI DEVJI M. PATEL:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government is taking serious steps to implement New Education Policy (NEP) across the country during this academic year 2020-2021 and if so, the details thereof;

(b) whether the Government has received large number of suggestions from the State Governments/ educationist and other stakeholders on the NEP and if so, the action taken by the Government on these suggestions;

(c) whether any State Government has objected the NEP and if so, the details thereof;

(d) the reason to implement the NEP in a hasty manner; and

(e) the steps taken/being taken by the Government to strengthen the Right to Education by giving education to all?

Constitution of Coordination Committee on Cultural Traditions

†8. SHRI RAVINDRA KUSHWAHA:

SHRI RAVI KISHAN:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) whether any Coordination Committee related to live and various cultural traditions has been constituted;

(b) if so, the details and objective and the constitution of the committee thereof;

(c) whether the Government proposes to prepare a register of intangible cultural heritage of the country;

(d) if so, the details thereof; and

(e) whether the said Committee has invited views/suggestions from various experts for preparing such register and if so, the details thereof?

CBSE

†9. SHRI RAJAN VICHARE:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has launched any programme for the key resource persons and if so, the details thereof;

(b) the details of rank held and percentage score of Kendriya Vidyalayas among schools scoring 99 percent and above marks in the board examination of class tenth this year; State-wise;

(c) whether the Government has any scheme for digital education and if so, the details thereof State-wise;

(d) whether the Government has any basis for revising the CBSE course for class 9th to 12th for the academic year session of 2020-21;

(e) if so, the details thereof;

(f) whether the children have so far got any benefit from “Fit hai to Hit hai India” under the Fit India Campaign and if so, the details thereof?

Study Conducted by Oxford University

†10. SHRI AJAY KUMAR MISRA TENI:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the researchers of Oxford University have given a report after conducting a study that the workers have been benefitted the most from the assistance provided directly in their bank accounts in India;

(b) if so, the details thereof;

†Original notice of the question received in Hindi.

(c) whether this study also included the schemes pertaining to providing food grains free of cost, money deposited in Jan-Dhan accounts, various pension schemes subsidies including gas subsidy and MNREGA etc. schemes;

(d) if so, whether it has also been found during the review of the research that these schemes have been highly beneficial and these were better utilised for the beneficiaries of our country during covid-19; and

(e) if so, the details thereof?

New Kendriya Vidyalayas

11. SHRI SANJAY SETH:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

a) whether the Government proposes to construct Kendriya Vidyalayas (KV) in the Khalari, Silli and Chandil of Ranchi parliamentary constituency;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the reasons for the non-existence of a Kendriya Vidyalayas in these area of Jharkhand;

(d) the details of the steps taken by the Government to improve the educational infrastructure and facilities at schools and colleges in Jharkhand specially in Ranchi Lok Sabha Constituency;

(e) the list of KV schools currently in operation and proposed to be built, Statewise including Jharkhand;and

(f) the measures taken/proposed to be taken by the Government to improve the quality of education provided in public schools?

New Education Policy

12. SHRI RAJMOHAN UNNITHAN:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether there is any concrete direction towards imparting the constitutional values of justice(social, economic, and political), Liberty of thought, expression, belief, faith, and worship, Equality of status and opportunity, and Fraternity ensuring the dignity of individual and unity and integrity of the nation in the National Education Policy 2020?

(b) whether there is any clear-cut direction in the National Education Policy 2020 regarding the propagation of secular, democratic, and socialist values in educational institutions, mainly universities and the institutions of higher education; and

(c) if so, the details thereof?

New Education Policy

13. SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the National Education Policy has mentioned that the probation period of teachers can be of five years, or more, or less, thus giving freedom to the institutions to decide on the process of confirming tenure and if so, the details thereof;

(b) whether the Government believes that giving freedom to educational institutions to decide on confirming the tenure of teachers is detrimental to the academic freedom of teachers;

(c) if not, the reasons therefor;

(d) the details measures taken in the NEP2020 to ensure free and fair environment for the faculty members to perform well?

Data Bank of Tribal Land

14. MS. PRATIMA BHOUMIK:

SHRI SUMEDHANAND SARASWATI:

SHRI RANJEETSINGH HINDURAO NAIK

NIMBALKAR:

Will the Minister of TRIBAL AFFAIRS

जनजातीय कार्य मंत्री

be pleased to state:

(a) whether it is a fact that the Government is planning to make some changes in the Model Guidelines for Conservation, Management and sustainable use of Community Forest Resources; if so the details thereof; and its impact on the vulnerable Tribal Groups; and

(b) whether it is a fact that Government is planning to create a data bank of tribal land and if so, the details thereof?

Skill Development Programmes for Disabled Persons

15. MS. S. JOTHIMANI:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

कौशल विकास और उद्यमिता मंत्री

be pleased to state:

(a) the details of skill development programmes and initiatives for disabled persons under the National Skill Development Corporation;

(b) the details of skill development programmes and initiatives for disabled persons under the National Skill Development Agency;

(c) the State-wise implementation details for the above, and list of programmes started in Karur district of Tamil Nadu;

(d) whether the Government will consider organizing rozgaar melas / job fairs for divyang or specially-abled people;

(e) if so, the details thereof for Karur parliamentary constituency?

Stipend to Apprenticeship

16. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

कौशल विकास और उद्यमिता मंत्री

be pleased to state:

(a) whether the Government proposes to increase the stipend payable to trade apprenticeship; and

(b) if so, the criteria adopted for the same in respect of different categories of apprenticeship?

GST on Electric Two Wheelers

17. SHRI ACHYUTANANDA SAMANTA:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Goods and Services Tax (GST) Council has considered reduction of GST on affordable and electric two wheelers, considering they are a basic necessity for most Indian citizens;

(b) if so, the details thereof;

(c) whether the Government has taken note of the fact that with the advent and the after effects of COVID - 19, more and more people will be inclined towards personal modes of transportation;

(d) if so, whether the Government has any plans of reducing the GST rates on two-wheelers to make it more accessible to the average citizens; and

(e) if so, the timeline fixed in this regard and if not, the reasons therefor?

Fire at Baghjan Oilfield in Tinsukia, Assam

18. SHRI PRADAN BARUAH:
DR. DNV SENTHILKUMAR S.:
DR. SUBHASH RAMRAO BHAMRE:
SHRI MANICKAM TAGORE B.:
SHRI KULDEEP RAI SHARMA:
DR. AMOL RAMSING KOLHE:
SHRIMATI SUPRIYA SULE:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether the massive fire at Baghjan oilfield in Tinsukia, Assam of Oil India Limited (OIL) have had a devastating effect on human capital, livelihood, crops and ecology of the area, if so, the details thereof along with the loss incurred/loss of life reported and the number of people evacuated;

(b) the details of plan to compensate the effected residents and undertake the resettlement and rehabilitation programme along with the expected timeframe in this regard;

(c) the details of safeguard measures including disaster mitigation plans put in place by OIL in the perspective of oil well blowout;

(d) whether the Government has constituted any inquiry in the matter and if so, whether any action has been initiated against guilty officials;

(e) whether the number of incidents of gas leakage and fire break out in underground natural gas pipelines, refineries and oil fields/wells have gone up, if so, the details thereof along with the number of such incidents and the loss of revenue reported as a result thereof during each of the last three years and the current year; and

(f) the steps taken by the Government to avoid pipeline leakages and improve the safety of the pipeline and other petroleum and natural gas infrastructure in the country?

New Education Policy

19. KUMARI SHOBHA KARANDLAJE:
SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:
SHRI BHOLA SINGH:
SHRI RAJA AMARESHWARA NAIK:
SHRIMATI ANNPURNA DEVI:
SHRI ANNASAHAB SHANKAR JOLLE:
SHRIMATI SANGEETA KUMARI SINGH DEO:
SHRI JAGDAMBIKA PAL:
SHRI VINOD KUMAR SONKAR:
DR. JAYANTA KUMAR ROY:
SHRI SYED IMTIAZ JALEEL:
DR. SUKANTA MAJUMDAR:
SHRI P.C. GADDIGOUDAR:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has approved the New Education Policy and if so, the special features of the New Education Policy;

(b) whether the Government has discussed about the New Education Policy with all the State Government and if so, whether certain State Government have expressed their unwillingness in its implementation;

(c) if so, the reaction of the Government thereon;

(d) whether in the NEP 2020 focus there is more on vocational studies in schools and if so, the details thereof;

(e) whether the infrastructure is ready to adopt the said transformation and if so, the details thereof along with the major reforms started by the Government in recent years; and

(f) whether the NEP 2020 makes no mention of the crippling lack of funds for Higher Education Sector and if so, the Government reaction thereto?

Impact of Covid-19 Pandemic and Lockdown of Economy

20. SHRI BALUBHAU ALIAS SURESH
NARAYAN DHANORKAR:
SHRIMATI MALA ROY:
SHRI BENNY BEHANAN:
SHRI ASADUDDIN OWASI:
SHRI N.K. PREMACHANDRAN:
SHRI KUNWAR PUSHPENDRA SINGH
CHANDEL:
SHRIMATI SANGEETA KUMARI SINGH
DEO:
ADV. ADOOR PRAKASH:
DR. JAYANTA KUMAR ROY:
SHRI SYED IMTIAZ JALEEL:
SHRI K. NAVASKANI:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of financial crisis in the country due to lockdown and restrictions imposed due to Covid-19 indicating the fall in economy in last quarter along with the sectors affected due to lockdown and unlock process and the action taken in this regard;

(b) the details and status of stimulus package including AtmaNirbhar Bharat and Pradhan Mantri Garib Kalyan Yojana as announced and implemented by the Government for various sectors/ individuals to overcome the economic slowdown, Sector-wise along with their utilization and the manner in which the Government is planning to raise funds for stimulus package;

(c) the details of assistance given to those who have lost their livelihood due to lockdown and the steps recently taken by the Government for the welfare of the workers of unorganized sector;

(d) whether the Government has analyzed the progress of programmes and schemes implemented as stimulus package and if so, the details thereof along with the future strategy likely to be adopted for reviving the economy of the country;

(e) whether the Government proposes to extend the period of moratorium and also to write off the interest of loans during the moratorium period considering the Covid-19 and there is any demand for restructuring of loans and if so, the details thereof along with the steps taken in this regard; and

(f) whether it has come to the notice of the Government that it is impossible to pay the interest even after the lifting the moratorium and if so, the action taken for protection from the penal actions of the banks and financial institutions?

Eklavya Model Residential Schools (EMRS)

- †21. SHRI SUDHAKAR TUKARAM
SHRANGARE:
SHRI BASANTA KUMAR PANDA:
SHRI DEVJI M. PATEL:

Will the Minister of TRIBAL AFFAIRS

जनजातीय कार्य मंत्री

be pleased to state:

(a) the scheme formulated by the Government for expansion of Eklavya Model Residential School Scheme in rural areas during the year 2020-2021

(b) whether it is proposed to set up Eklavya Model Residential Schools (EMRS) throughout the country;

(c) if so, the details thereof; and

(d) the Budget allocated for the said scheme along with the State-wise details thereof?

Development of Tourism in Alwar

- †22. SHRI BALAK NATH:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) the steps being taken by the Government to deal with the slow down in tourism sector during covid-19 Pandemic along with the details of the scheme proposed by the Government to run this sector smoothly;

(b) whether the Government has any plan to meet the losses suffered by the tourism industry during these pandemic period;

(c) if so, the details thereof;

(d) whether the Government has any plan to promote tourism in Alwar- Rajasthan; and

(e) if so, the details thereof?

Agreement with Asian Infrastructure Investment Bank

23. SHRI SUNIL KUMAR SINGH:
SHRI P.P. CHAUDHARY:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the agreement signed with Asian Infrastructure Investment Bank for financial aid for Covid-19 support has materialized;

(b) if so, the details thereof along with the progress made in this regard and the quantum of funds received for the same,

(c) the details of purposes for which the allocation of such funds has taken place;

(d) whether funds from this source has been allocated to the States; and

(e) if so, the details thereof?

Revival of Tourism Sector After Covid-19 Pandemic

24. SHRI RAJIV RANJAN SINGH ALIAS LALAN
SINGH:
SHRI D.K.SURESH:
SHRI KAUSHALENDRA KUMAR:

MS. DIYA KUMARI:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) whether the tourism sector in the country has been devastated by the Corona pandemic;

(b) whether the Government has any estimate about losses incurred in tourism sector so far;

(c) whether it is also true that 4-5 crore people lost their jobs in the tourism industry due to the corona pandemic;

(d) if so, the details thereof and the steps taken by the Government to revive the tourism sector in the country; and

(e) the plans of the Government to implement the Standard operating Procedure in the future?

GST Shortfall

25. SHRI LAVU SRI KRISHNA DEVARAYALU:
SHRI P.V. MIDHUN REDDY:
SHRI BALASHOWRY VALLABHANENI:
SHRI SRIDHAR KOTAGIRI:
SHRI M.V.V. SATYANARAYANA:
SHRI KURUVA GORANTLA MADHAV:
SHRI ADALA PRABHAKARA REDDY:
SHRI MAGUNTA SREENIVASULU REDDY:
SHRI POCHA BRAHMANANDA REDDY:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Union Government has proposed two options to the states to meet the Rs 2.3 lakh crore shortfall by borrowing in 2020-21 only to meet the shortfall related to GST implementation (Rs 97,000 crore), with the rest payable after 2022 from surplus cess collections, or borrow in 2020-21 to meet the entire shortfall;

(b) if so, the details thereof;

(c) whether the State Governments will be able to individually exercise their options and if so, the details thereof;

(d) whether it is true that for the financial year 2020-2021, the Central Government has approved a revised fiscal deficit limit of 5 per cent of GSDP, of which 1 per cent of GSDP is contingent on implementation of certain reforms by States; and

(e) if so, the details of proposed reforms?

Loans to MSMEs

26. SHRI DHANUSH M. KUMAR:
SHRI C.N. ANNADURAI:
SHRI GAUTHAM SIGAMANI PON:
SHRI KANUMURU RAGHU RAMA
KRISHNA RAJU:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of success achieved by the Government after launching an online lending portal with majority ownership of the six Public Sector Banks (PSBs)/ Financial Institutions (FIs) along with their associated companies to facilitate in principle approval for loans to the Micro Small and Medium Enterprises (MSMEs) and the details of the loans approved during each of the last three years and the current year;

(b) whether the RBI has permitted an one time restructuring of existing MSME loans that had become stressed due to the COVID-19 pandemic;

(c) if so, the number of PSBs that have restructured loans to MSMEs alongwith the quantum of amount involved and the PSB bank that is having highest share therein; and

(d) whether the Government is considering to extend the restructuring window for a year by requesting the RBI to delay the recognition of stress in the segment due to the pandemic, if so, the details thereof and the response of the RBI in this regard?

Skill India Scheme of Maharashtra

27. SHRI DHAIRYASHEEL SAMBHAJIRAO
MANE:
DR. SUJAY RADHAKRISHNA VIKHE PATIL:
SHRI HEMANT SRIRAM PATIL:
DR. SHRIKANT EKNATH SHINDE:
SHRI UNMESH BHAIYYASAHEB PATIL:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

कौशल विकास और उद्यमिता मंत्री

be pleased to state:

(a) the details of the works done so far in the districts of Maharashtra under "Skill India" scheme during the last three years;

(b) the amount of money allocated/ sanctioned/ utilised per year under the aforesaid "Skill India" scheme during the last three years;

(c) the number of people trained and given employment through the above said scheme in Maharashtra, district-wise and year-wise; and

(d) the details of the works proposed in these districts under "Skill India" scheme and by when these will be completed?

Gold Smuggling Cases

28. SHRI ANTO ANTONY:
SHRI N.K. PREMACHANDRAN:
ADV. DEAN KURIAKOSE:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether it has come to the notice of the Government/ Enforcement Directorate/ Customs that Gold smuggling through various airports in the country

including Kerala airports is increasing and has adversely affected the economic stability of the country;

(b) if so, the details of such cases of gold smuggling reported from various airports of the country including Kerala airports during the last five years and the current year, year-wise along with the action taken by the Government in this regard;

(c) the details of gold seized from various airports including Kerala airports and the number of people booked during the said period along with the value/price involved therein;

(d) whether it has also come to the notice of the Government that gold smuggling is carried out through the diplomatic channel and if so, the details of involvement of diplomatic persons therein along with the action taken in this regard;

(e) whether the Government has entrusted agencies for the investigation of gold smuggling in Thiruvananthapuram air cargo through diplomatic channel and if so, the details thereof; and

(f) whether the investigation agencies reported to the Court that the accused in the gold smuggling are highly influential and if so, the details thereof along with the initiatives taken by the Government for fair and proper investigation?

Survey of Workforce

29. SHRI KOMATI REDDY VENKAT REDDY:

Will the Minister of LABOUR AND EMPLOYMENT
श्रम और रोजगार मंत्री
be pleased to state:

(a) whether the Government has conducted a survey on the number of people who have dropped out of the workforce of the country between March and August 2020;

(b) if so, the details thereof, including that of migrant labour; and

(c) the Government's estimation of the unemployment rate in the country between the said months due to the Covid-19 pandemic?

New Education Policy

30. SHRIMATI VANGA GEETHA VISWANATH:
SHRI KOTHA PRABHAKAR REDDY:

Will the Minister of EDUCATION
शिक्षा मंत्री
be pleased to state:

(a) whether the Government has approved/implemented the new National Education Policy (NEP) with the Sustainable Development Goal of ensuring inclusive and equitable quality education for all in the next 20 years;

(b) if so, the details thereof and targets set/achieved so far, State-wise; and

(c) the States accepted/rejected new policies including 3 language formula?

SBI Services in Rural Areas

†31. SHRI KRUPAL BALAJI TUMANE:
SHRI OMPRAKASH BHUPALSINH alias
PAWAN RAJENIMBALKAR:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether there are so many branches of State Bank of India (SBI) in the rural areas where the number of employees is less than the required strength of the branches;

(b) if so, whether any survey has been conducted in respect of SBI for their poor services in rural areas and if so, the details and the outcome thereof;

(c) whether SBI is likely to take steps to provide compensation to their customers for their poor services in rural areas and if so, the details thereof;

(d) whether the branches of SBI are not opening accounts in such areas in Maharashtra, if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to bring improvement in services of rural branches of SBI across the country including Maharashtra?

GST Compensation

32. SHRI BHOLA SINGH:
SHRI RAJA AMARESHWARA NAIK:
SHRIMATI SANGEETA KUMARI SINGH
DEO:
SHRI THIRUNAVUKKARASAR SU:
SHRI VINOD KUMAR SONKAR:
SHRI K. MURALEEDHARAN:
DR. JAYANTA KUMAR ROY:
DR. SUKANTA MAJUMDAR:
SHRI UTTAM KUMAR REDDY
NALAMADA:
SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether there is a shortfall in revenue collection including Goods and Service Tax(GST) collection due to lockdown in the country;

(b) if so, the details thereof along with the details of the proposal of financial package to the States for meeting revenue shortfall in GST;

(c) whether the GST Council has met recently and if so, the details thereof along with the decision taken therein ;

(d) whether the Government has provided GST compensation to the States including Karnataka and Kerala;

(e) if so, the details of GST compensation paid as well as pending GST Compensation dues to different

States during the last two years and the current year, State-wise and the reasons for not paying these dues;

(f) whether the Government has any plan to resolve the issue of pending GST compensation cess to the States; and

(g) if so, the steps being taken by the Government in this regard along with the time by which GST compensation dues are likely to be cleared and if not, the reasons therefor?

Revenue from Central Excise Duty

33. SHRI RAHUL GANDHI:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of revenue from central excise duty collected on petrol, high speed diesel oil and aviation turbine fuel for the last three years;

(b) the details of the estimated revenue gain to the Central Government on account of withdrawal of subsidy on domestic LPG cylinders for the current financial year;

(c) the details of crude oil imported by PSUs and the average imported crude oil price for the last three years; and

(d) the details of the increase in central excise duty and cess on petrol and high speed diesel oil from January 1, 2020 to July 31, 2020?

Global Competition in Steel Industry

34. SHRI UPENDRA SINGH RAWAT:

Will the Minister of STEEL

इस्पात मंत्री

be pleased to state:

(a) whether it is a fact that the public sector steel companies are facing stiff competition from the global steel manufacturing companies and if so, the steps taken/ being taken by the Government to enable the steel companies to face the challenge;

(b) whether the financial performance of the public sector steel companies has improved during the last three years and the current year;

(c) if so, the details thereof and if not, the reasons therefor including the details of the companies which have been able to earn profits and which have accrued losses during the said period; and

(d) whether the operational costs and input costs for the steel companies have increased during the said period and if so, the details thereof along with the steps being taken by the Government to reduce the operation costs?

Disinvestment of PSUs

35. SHRI VELUSAMY P.:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of steps taken by the Government to control the slow-down of the economy and to raise cash under the reform drive;

(b) whether the Government is having any proposal to disinvest or sell the Public Sector Undertakings (PSUs);

(c) if so, the details thereof;

(d) whether the Government has received any recommendation from Niti Aayog listing the companies to be disinvested;

(e) if so, the name of the companies to be listed for disinvestment; and

(f) the steps taken by the Government to safeguard the interests of the employees?

Board of Skill Development

36. SHRI FEROZE VARUN GANDHI:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

कौशल विकास और उद्यमिता मंत्री

be pleased to state:

(a) whether the Government is planning to set targets for percentage of people skilled as it is there in the case of literacy;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government is planning to set up a board for skill development that is similar to the Central Board of secondary education to ensure the assessment and standard of skill development and if so, the details thereof;

(d) whether there are any incentive mechanisms to ensure employers take part in active recruitment and also in the process of skilling and if so, the details thereof?

Impact of Lockdown on Companies

37. SHRI BENNY BEHANAN:

SHRI SISIR KUMAR ADHIKARI:

Will the Minister of CORPORATE AFFAIRS

कॉर्पोरेट कार्य मंत्री

be pleased to state:

(a) whether a large number of companies have been affected by the contraction of economy due to the recent lock down in the country;

(b) if so, the details thereof including the number of companies registered and closed down along with the number of unemployment registered during the period from April to August 2020, sector-wise and the State-wise; and

(c) the corrective steps taken/proposed to be taken by the Government in this regard?

Demand of Steel

†38. SHRI RAMESH CHANDER KAUSHIK:
SHRI DILIP SAIKIA:

Will the Minister of STEEL

इस्पात मंत्री

be pleased to state:

(a) whether there has been a sharp decline in the demand of steel products due to global Corona Pandemic and if so, the details thereof;

(b) whether any State has got affected the most by the same ;

(c) if so, whether it has affected States like Odisha and Chhattisgarh the most and if so, the details thereof; and

(d) whether the Government has formulated any action plan to tackle the situation and if so, the details thereof?

Growth in Jobs

39. DR. DNV SENTHILKUMAR S.:
DR. SUBHASH RAMRAO BHAMRE:
SHRI MANICKAM TAGORE B.:
SHRI KULDEEP RAI SHARMA:
DR. AMOL RAMSING KOLHE:
SHRIMATI SUPRIYA SULE:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) the growth in jobs vis-a-vis economic growth of the country in terms of percentage during the last three years along with the reasons for dismal growth in employment generation;

(b) whether his ministry has decided to fast-track the proposed National Employment Policy (NEP) which aims at the formalization of the country's 500 million workforce which includes migrants, to ensure social security and jobs;

(c) if so, the details thereof along with the present status and achievement made so far;

(d) the reasons and failure of the government for not evolving an all-encompassing National Employment Policy keeping in view the current employment situation in the country due to Covid-19 pandemic; and

(e) the steps taken/being taken by the Government to assess and monitor the employment scenario in the country on real-time basis in view of Covid-19 pandemic?

Amount Spent on Historical Buildings in Bihar and Maharashtra

40. SHRIMATI VEENA DEVI:

SHRI ASHOK MAHADEORAO NETE:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) the number of dilapidated historical buildings in the country particularly in Bihar and Maharashtra along with the number of buildings repaired during the last four years, year-wise and State-wise;

(b) the funds allocated and spent on the maintenance of said buildings during the last four years;

(c) the number of tourists who have visited these buildings/monuments during the said period along with the amount of revenue generated from these buildings;

(d) whether the Government has conducted any survey in regard to the buildings of historical importance during the current year; and

(e) if so, the number of such buildings required to be repaired along with the State-wise details thereof particularly in Bihar and Maharashtra?

Development of Lord Ugra Narasimha Swamy Temple

41. SHRI BANDI SANJAY KUMAR:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) whether the Government has received any proposal from the State Government of Telangana about upkeep and development of Lord Ugra Narasimha Swamy Temple, Kotla Narasimhulapalle in Karimnagar District, under Heritage scheme?

(b) if so, the details of the action taken for development of the heritage site; and

(c) if not, the reasons therefor?

Performance of School Education

†42. SHRI SANGAM LAL GUPTA:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the performance of school education in various States of the country year-wise and state-wise reported during the last three years and in current year;

(b) whether the Government is satisfied with the performance of the school education;

(c) if not, the scheme being formulated to improve the educational performance;

(d) whether the sufficient budgetary provision has been made to instigate the effect of covid-19 in the current financial year or it is required to be increased; and

(e) if so, the details thereof?

Minimum Wages of Workers

†43. SHRI VIJAY KUMAR:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government has modified the minimum wages of the workers engaged in unorganised and agriculture sector;

(b) if so, the details thereof;

(c) whether presently there exists any system to ensure that minimum wages fixed by the Government are paid to the labourers/workers;

(d) if so, the details thereof;

(e) whether any complaints have been received regarding the lapses in the payment of minimum wages; and

(f) if so, the details of the action taken by the Government in this regard?

Kendriya Vidyalayas

44. SHRI SHRIVIWAS PATIL:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the present policy guidelines on starting new Kendriya Vidyalaya gives additional weightage and priority to districts and areas which have high number of people from the district like Satara serving in Armed forces and paramilitary forces who may not be able to take their families to different locations of their postings and if so, the details thereof; and

(b) whether the present policy guidelines include provision for Kendriya Vidyalayas with residential facilities for students to enable students from all over the district to be educated in the school and not just those living in the close vicinity of the school and if so, the details thereof?

Special Window for Loan Defaulters

45. SHRI P.V. MIDHUN REDDY:
SHRI SRIDHAR KOTAGIRI:
SHRI M.V.V. SATYANARAYANA:
SHRI KURUVA GORANTLA MADHAV:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) Whether the Government has instructed the Reserve Bank of India (RBI) for a special window for resolution of borrower defaults within the Prudential Framework for Resolution of Stressed Assets due to long term economic stress arising from the COVID-19 pandemic;

(b) if so, the details thereof; and

(c) the details of the reason for excluding Lons to MSMEs of less than Rs 25 crore, institutions lending for agricultural and rural development, financial service providers and Central and State Governments for resolution under this framework?

Board Exams

46. DR. KALANIDHI VEERASWAMY:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the salient features of the New Education Policy;

(b) whether the Government has included board exams for the classes of 3rd, 5th and 8th in the NEP and if so, the reasons therefor;

(c) whether the Government has also included internship and vocational education from class 6th and if so, the details thereof ; and

(d) whether the Government is aware that board exams and vocational education for the children is as a “psychological attack” on them and if so, the details thereof; and

(e) whether it has been opposed by some of the States and if so, the details thereof along with the action taken by the Government in this regard?

Development of Tillaiya Dam as Tourist Spot

†47. SHRIMATI ANNPURNA DEVI:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) whether the Government proposes to launch a special drive for tourism development in Jharkhand with a view to attract tourism by developing to various important tourist places in the State;

(b) if so, whether there is any plan for the development of Tillaiya Dam of Jhumari Tillaiya in Kodarma district as a tourist spot; and

(c) if not, the reasons therefor?

Opening of Kendriya Vidyalaya in Telangana

48. DR. G RANJITH REDDY:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the details of proposals for opening up of Kendriya Vidyalayas received from the State of Telangana in the Ministry;

(b) the status of each of the above proposal, proposal-wise, and by when above proposals are likely to be accepted.

(c) the details of funds given for Scholarship for College and University Students in the country, particularly in the State of Telangana, under Central Sector Scheme of Scholarship during the last three years, year-wise;

(d) whether it is true that only Rs. 140 crores have been allocated for this year as compared to nearly Rs. 400 crores last year; and

(e) if so, the reasons therefor?

Financial Assistance to Artists during COVID-19 Pandemic

49. SHRIMATI KIRRON KHER:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) whether the Ministry has assessed the impact of the Covid-19 pandemic on the entertainment industry and artists across India and if so, the details thereof;

(b) whether the Ministry has provided any financial assistance to musicians, theatre artists, dancers, craftsmen, etc. who have faced a loss of livelihood due to the Covid-19 pandemic;

(c) if so, the details thereof including the total financial assistance granted; and

(d) the other steps taken by the Government to provide relief to artists across India?

Loss of Revenue in Tourism Sector due to Covid-19

50. SHRI DUSHYANT SINGH:
SHRI UTTAM KUMAR REDDY
NALAMADA:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) the contribution of tourism sector to GDP, jobs generated, tax revenue received from tourism sector in 2018-2019;

(b) the loss of revenue, loss of employment opportunities & tax revenue loss to the Government due to Covid-19 in tourism sector;

(c) whether the Government has plans for sector specific package for tourism industry along with the steps being taken to revive the industry during the Pandemic;

(d) whether the Government considers the impact due to Covid-19 on tourism sector to be at par with other sectors and if so, the details thereof;

(e) whether the Government will consider extending moratorium period and working capital at subsidized or lower interest rate for the tourism sector and the amount of loans disbursed in Tourism sector from the Rs. 3 lakh crore collateral free automatic loans for MSME under Atmanirbhar Bharat; and

(f) whether the loan disbursed and support extended to the Tourism Sector is at par with the damages suffered by the industry?

Private Universities

†51. SHRI RAJVEER DILER:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government proposes to put a check on the fees being charged from the students by the private universities during the lock-down period from April till date;

(b) whether the Government proposes to instruct the Universities not to charge fees for the facilities which are not being provided to the students by the private Universities;

(c) whether the Government proposes to get the hostel fees refunded or adjusted to the students studying in Universities of the private sector; and

(d) if so, the time by when; and

(e) if not, the reasons therefor?

Economic Loss suffered by States

52. SHRI CHANDRA SEKHAR SAHU:
DR. PRITAM GOPINATHRAO MUNDE:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Union Government has made any assessment to find out the loss of revenue suffered by the States due to pandemic and the slow recovery of economic activities so far;

(b) if so, the details thereof, State-wise; and

(c) the manner in which the Union Government proposes to assist the states to meet such challenges?

New Education Policy

53. SHRI ASADUDDIN OWAISI:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has come out with a New Education Policy and if so, the salient features thereof;

(b) the extent to which the new education policy aims to be job oriented rather than academic only;

(c) the new formula of education for undergraduate courses;

(d) the language formula set for primary classes; and

(e) whether all the States have adopted New education Policy and if so, the details thereof and if not the reasons therefor?

GST Collections from Companies/ Corporates

54. SHRI NATARAJAN P.R.:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the collection of revenue under the Goods and Services Tax (GST) is achieved as estimated at the time of its inception;

(b) if so, the details of estimated demand, collection and balance (DCB) as on date;

(c) whether there are any arrears of GST collection from any of the companies/corporates as on date and if so, the details thereof; company and corporate-wise;

(d) the details of refund of cess compensation paid to the State Governments and balance pending during each of the past three years including current year; year-wise and state-wise; and

(e) whether any timeline has been fixed for the clearance of pending payments to the States and the continuance and if so, the details thereof?

Fall in Crude Oil Demand

55. SHRI D.K.SURESH:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether it is true that the Crude Oil has breached the \$0 mark, for the first time in history and if so, the details thereof;

(b) whether the Government has studied the reasons behind this unprecedented fall in the oil demand and if so, the details thereof;

(c) whether the Government has taken any measures to revive the growth by announcing any incentives to boost the economy and improve the demand of Oil;

(d) if so, the response of the Government in this regard?

Use of Technology for Revival of Tourism Sector After Covid-19 Pandemic

56. SHRI ANNASAHEB SHANKAR JOLLE.:

Will the Minister of TOURISM

पर्यटन मंत्री

श्रम और रोजगार मंत्री

be pleased to state:

(a) the steps taken by tourism ministry to reinvigorate the sector post covid world;

(b) whether use of technologies has been envisaged in the process; and

(c) the details of the initiatives taken in the covid times?

National Education Policy

57. SHRI KODIKUNNIL SURESH:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government is implementing a National Education Policy; and, if so, details thereof; and,

(b) whether the Government through the National Education Policy, intends to enhance substantial investment in public education system through private participation; and, if so, the details thereof; and,

(c) whether the National Education Policy envisages greater participation of global universities and research institutions in partnership and standalone models; and,

(d) if so, whether the Government examined a possibility of lack of access to a vast section of students to such institutions and universities who belong to the socio economically disadvantaged groups due to the cost of tuition and fees levied; and

(e) if so, would the Government consider establishing a reduced pattern of fees for the socio economically disadvantaged groups in such institutions; and

(f) the details thereof?

Levy of Compensation Cess

58. SHRI JAYADEV GALLA:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of items on which compensation cess is being levied under the Goods and Service Tax(GST) law;

(b) the details of cess so far collected since implementation of GST and distributed to States, year-wise and State-wise;

(c) whether the meeting of GST Council is going to be held to finalize the issue of compensation Cess to be paid to States; and

(d) if so, the details thereof and the details of advice given by the Attorney General sought by the Ministry in connection with payment of compensation to States?

Assessment of Economic Loss

59. SHRI PRADYUT BORDOLOI:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Government has been able to assess total economic loss in percentage to the country's GDP due to the COVID 19 pandemic related lockdown etc. between March 2020 to August 2020;

(b) if so, the details thereof;

(c) whether the economic stimulus of Rs. 20 lakh crores has been actually pumped in and if so, the details thereof;

(c) whether there has been any tangible improvement in the investment cycle of India due to the sharp reduction of Corporate Tax rate as announced in September 2019; and

(d) if so, in which sector such improvement has taken place between October 2019 to March 2020?

Rights of Migrant Labourers

60. SHRI BHARTRUHARI MAHTAB:
SHRI RAHUL RAMESH SHEWALE:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government taken adequate measures to safeguard social, economic, legal and health rights of migrant labourers before implementing lockdown in the country due to COVID 19 Pandemic;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the number of such labourers died/injured during migration to their native place due to such lockdown, State/UT-wise;

(d) the relief provided and measures taken to generate employment for such labourers by the Government so far: and

(e) the other steps taken/being taken by the Government to make good the losses of such labourers?

Establishment of Biofuel Stations

61. SHRI PRATHAP SIMHA:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) the progress of the National Policy on Biofuels, 2018 and its progress towards achieving the goal of 20% mandatory biofuels in all fuels in India;

(b) whether a specific State-wise action plan is available for the establishment of biofuel stations in the country;

(c) whether there is a plan to increase the capacity of biofuel stations in Tier-1 cities and if so, the details thereof along with the Government facilitation and incentives for establishment of such new stations?

Problems in Education Sector due to COVID 19

62. SHRI N.K. PREMACHANDRAN:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has analysed the problem in education sector due to Covid-19;

(b) if so, the details thereof;

(c) whether it comes to the notice of the Government that the long term online education is not good for the physical and mental health of students;

(d) if so, the initiatives taken/ to be taken by the Government to modulate the education system;

(e) whether it comes to the notice of the Government that the educational institution are levying high fees from students without providing the infrastructure facilities during the lock down period and restrictions under Covid-19;

(f) if so, the action taken for providing relief to parents and students;

(g) the modifications made by the Government in educational system in various level during the Covid-19 pandemic; and

(h) whether the Government proposes to remodel the same considering the difficulties of parents and students?

Exploration and Production of Oil and Gas

63. SHRI JASBIR SINGH GILL:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether Indian National Oil and Gas Companies such as ONGC Videsh, IOCL, BPCL and HPCL undertake exploration and production of oil and gas outside India?

(b) if so, the oil and gas fields in which our national oil and gas companies have invested including the name of the country where these oil and gas fields are located?

(c) the details of production statistics from these oil and gas fields for the last five years.

(d) whether our National Oil and Gas companies have made any acquisitions of foreign owned entities in these markets to aid their exploration activities and if so, the details thereof?

Infrastructure in Tribal Schools

†64. SHRI VISHNU DAYAL RAM:

Will the Minister of TRIBAL AFFAIRS

जनजातीय कार्य मंत्री

be pleased to state:

(a) the details of the existing infrastructure in the schools of Tribal areas of the country State-wise including Jharkhand;

(b) whether the Government has any proposal for development of infrastructure in schools in the Tribal areas;

(c) if so, the details thereof;

(d) the details of the funds sanctioned, allocated and released each year during the last three years for the said purpose; State wise;

(e) whether the Forest Department has registered objections against the development/setting up of the schools in the forest areas;

(f) if so, the details thereof; and

(g) the reaction of the Government in this regard?

Use of CSR Fund in Rajasthan

†65. SHRI ARJUN LAL MEENA:

Will the Minister of CORPORATE AFFAIRS

कॉर्पोरेट कार्य मंत्री

be pleased to state:

(a) whether any amount has been spent under the C.S.R by the corporate companies in Rajasthan's Udaipur district;

(b) if so, the details thereof; district-wise

(c) if not, the reasons therefor; and

(d) the names of the corporate companies and the amount spent and the sectors for which the amount has been spent by them during each of the last three years in Udaipur district?

Fee structure in Central Educational Institutions

†66. SHRI RODMAL NAGAR:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has formulated any scheme to change the fee structure in Central Educational Institutions;

(b) if so, the details thereof;

(c) if not, the steps proposed to be taken by Government in this regard; and

(d) if so, the State-wise details thereof?

Request from Andhra Pradesh for Funds

67. SHRI Y.S. AVINASH REDDY:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Union Government has been in receipt of any request from Andhra Pradesh requesting to release the balance funds for early construction of a project as per the schedule;

(b) if so, the details thereof;

(c) the details of funds released so far and the balance amount to be released;

(d) whether any assurance has been given in this regard; and

(e) if so, the details thereof?

Skill Training Centres under Ministry of Steel

†68. SHRI RAMDAS C. TADAS:

Will the Minister of STEEL

इस्पात मंत्री

be pleased to state:

(a) whether the Government has taken any decision to impart skill training under the Ministry of Steel throughout the country and if so, the details thereof;

(b) the number of unemployed people who have been trained by the said Centres during the last two years;

(c) whether the training is being imparted in Maharashtra also by the Ministry;

(d) if so, the names of the Institutions which have been granted approval to establish the training centres; and

(e) if not, whether the said centres are likely to be established in the future?

Migrant Labourers during COVID-19

69. SHRIMATI PRAMILA BISOYI:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government is aware of number of migrant labourers/families who returned to the origin during COVID-19?

(b) if so, the details thereof, State-wise;

(c) the steps taken by the Government to provide education to the children of migrant family during COVID-19;

(d) whether the Government is planning to provide cash assistance to the migrant family; and

(e) if so, the details thereof?

Funds for Education in Bharatpur, Rajasthan

70. SHRIMATI RANJEETA KOLI:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the amount released for the better education of poor students in Bharatpur District of Rajasthan; and

(b) the details of performance of the Government in the education for poor students?

Displacement of Tribals

71. DR. (PROF.) KIRIT PREMJBHAI SOLANKI:

Will the Minister of TRIBAL AFFAIRS

जनजातीय कार्य मंत्री

be pleased to state:

(a) whether the Government is aware that a large number of tribal people are being displaced as a result of various construction/development projects and if so, the details thereof;

(b) whether the Government maintains any data in this regard;

(c) if so, the details thereof including the number of tribals displaced as a result of such activities; and

(d) the remedial steps taken or being taken by the Government in this regard?

B.P ED.

72. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has amended the course duration from one year to two years for Bachelor of Physical Education (BPED) teaching course ?

(b) the list of colleges/institutes running the B P Ed under one-year course pattern and now running with the changes of the duration?

(c) whether the Government is aware of the drop in the rate of candidates getting enrolled after the amendment and change in syllabus?

Bokaro Steel Plant

73. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of STEEL

इस्पात मंत्री

be pleased to state:

(a) whether the cases of corruption , irregularity and violation of rules have come into limelight on a large scale due to the nexus of officers and contractors in Bokaro steel plant;

(b) if so, the total number of cases amongst them in which action has been taken and the number of cases which are pending along with the details thereof; and

(c) the strict action taken/proposed to be taken by the Government against the corrupt persons?

Pending Income Tax Appeals

74. SHRI SUSHIL KUMAR SINGH:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the number of appeals pending as on date before

the Supreme Court (SC), High Courts (HCs)and Income Tax Appellate Tribunals (ITATs) respectively in which CBDT/ITD is a petitioner;

(b) the number of appeals pending before the SC and ITATs respectively which are some or the other way related to ascertaining the genuineness of exemptions claimed by an individual/entity;

(c) the number of appeals pending before the Commissioner of Income Tax (Appeals);

(d) the exact number of disputes which have been resolved after CBDT revised the monetary limits for filing of appeals by the Department;

(e) the exact number of disputes which have been resolved after the launch of Vivad se Vishwas scheme; and

(f) the total number of direct tax related pending cases before the SC, HCs and ITATs respectively?

Jobs in Manufacturing, Agriculture and Tourism Sector

†75. SHRI MITESH RAMESHBHAI PATEL
(BAKABHAD):

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government has decided to increase the number of job opportunities in labour intensive manufacturing, agriculture and tourism sectors by promoting these sectors;

(b) if so, the details thereof;

(c) the State-wise planning of the Government to establish/promote agriculture and tourism based industries during the current year and the next three years; and

(d) the State-wise number of persons proposed to be employed in these sectors?

Implementation of Cultural Functions Grant Scheme (CFGS)

†76. SHRI BASANTA KUMAR PANDA:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) whether the Government has implemented Cultural Functions Grant Scheme(CFGS);

(b) if so, the details thereof; and

(c) the number of beneficiaries of this scheme in Odisha including those in Kalahandi and Nuapada districts?

Vedic Education

77. SHRI MANOJ TIWARI:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has any proposal to introduce Vedic Education in New Education Policy and if so, the details thereof;

(b) if not, the reasons therefor; and

(c) the details of the key cultural aspects of the New Education Policy?

Funds Allocated for Protection of Historical Monuments

78. SHRI G.M. SIDDESHWAR:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) the details regarding important archaeological sites and protected historical monuments in the country;

(b) the funds allocated for preserving and developing the archaeological sites during the last three years, year-wise and State-wise; and

(c) the details of measures taken/being taken by ASI for the development of various tourist and archaeological sites along with tourist amenities?

Establishment of Professional Institutions under CSR

79. SHRI RAJESHBHAI CHUDASAMA:
SHRIMATI POONAM MAHAJAN:

Will the Minister of CORPORATE AFFAIRS

कॉर्पोरेट कार्य मंत्री

be pleased to state:

(a) whether the current rules of Corporate Social Responsibility (CSR) allow companies to set up professional and training institutions;

(b) if so, the details thereof;

(c) whether under the instant Rules the industry-specific companies cannot set up their domain-specific technology institutions on the presumption that the passed out students may join the company; and

(d) if so, the reasons therefor?

Release of Funds to Chattisgarh

†80. SHRI SANTOSH PANDEY:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of funds released to Chhattisgarh by the Union Government for treatment, safety measures and spreading awareness etc. regarding Covid-19 and the dates on which the said funds were released along with the objectives with which the said funds were

released;

(b) whether the Chhattisgarh Government has provided the details regarding expenditure of the said funds and if so, the details thereof;

(c) whether the Chhattisgarh Government has sought additional funds and if so, the amount thereof; and

(d) whether the funds have been released and if so, the details thereof?

Atma Nirbhar Bharat Abhiyan

81. SHRI SHRIRANG APPA BARNE:
SHRI BIDYUT BARAN MAHATO:
SHRI SUDHEER GUPTA:
SHRI SANJAY SADASHIVRAO MANDLIK:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Government has recently launched "Atma Nirbhar Bharat Abhiyan";

(b) if so, the details thereof along with its aims and objectives;

(c) the details of the initiatives taken by the Government under Atma Nirbhar Bharat Abhiyan so far;

(d) the details of various constraints being faced by the Government in this regard; and

(e) the steps being taken by the Government to address these constraints?

PSL by Private Banks

82. SHRI GAJANAN KIRTIKAR:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether it is true that participation of private sector banks in Priority Sector Lending (PSL) in North Eastern Region (NER) is very poor and unsatisfactory, if so, the details thereof and the reasons therefor;

(b) whether the Government proposes to adopt any mechanism of ensuring proper participation in PSL by private banks in NER and to enhance CD ratio of the region;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has set up committees to review the performance of banks during the last three years and current year, if so, the details thereof; and

(e) the steps taken by the Government towards spreading wide network of nationalized banks into rural and remote areas in NER particularly in Tripura to intensify their activities and facilitating rural population with subsidy schemes?

†Original notice of the question received in Hindi.

Unemployment Rate

83. SHRI SANTOKH SINGH CHAUDHARY:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) the unemployment rate in the country;

(b) the number of persons who have lost their employment in India during the year 2020 both in the formal and informal sector, sector and state wise;

(c) the number of persons who have lost their employment during the year 2020 in rural and urban areas, area wise; and

(d) the detail of steps taken by the Government to provide employment to people of the country?

Package to Check Unemployment Rate

84. SHRI SISIR KUMAR ADHIKARI:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether it is a fact that during the last five months the country has recorded an average to over 24 per cent unemployment rate and is highest at 27.11 per cent in July 2020;

(b) whether it is a fact that joblessness is the most serious concern of the country therefor; and

(c) the action proposes by the Government and urgent sector-wise revival package to reanimate therefor?

Right to Education

85. SHRI C.N. ANNADURAI:

SHRI GAUTHAM SIGAMANI PON:

SHRI SELVAM G.:

SHRIMATI MANEKA SANJAY GANDHI:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether implementation of Right to Education Section 12(1) (c) by all States and UTs is mandatory;

(b) if so, whether some States that have not notified the policy and some states have not commenced admissions under the policy, if so, the details thereof and the reasons therefor;

(c) Whether the Government is planning to open a chain of schools for the under privileged children in aspirational districts of Maharashtra and Tamil Nadu under RTI Act; if so, the details thereof ;

(d) The expenditure on education as a percentage of the total expenditure, since the passage of the Right of Children to Free and Compulsory Education (RTE) Act 2009, year-wise;

(e) whether there is a financial roadmap for the implementation of the RTE Act since according to the

Unified District Information System for Education 2016-17 statistics only 12.7% of schools are compliant and if so, the details thereof ; and

(f) whether in the light of the National Education Policy whether Government will give additional funding to ensure universalisation of education and implement its key recommendations i.e. extension of RTE act from 3 to 18 years and if so, the details thereof?

Labourers Dependent on Agriculture

†86. SHRIMATI JASKAUR MEENA:

SHRI NIHAL CHAND:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government has made any assessment of labourers dependent on agriculture in the country and if so, the details thereof including Rajasthan;

(b) whether it has been ascertained that labourers dependent on agriculture get employment throughout the year and if so, the State/UT-wise details including Dausa thereof;

(c) whether any action has been taken by the Government to provide employment throughout the year to farmers and labourers dependent on agriculture; and

(d) if so, the details thereof including achievements?

Education for Vulnerable Groups

87. DR. SHASHI THAROOR:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government is aware of the immense disparities that exist between students with regard to their access to online learning, which has become a necessary mode of education and may continue into the future;

(b) if so, the measures taken to ensure equal access to education even when done remotely, regardless of children's family's financial status, under the provisions of the Right to Education Act, 2009;

(c) if not, the reasons therefor;

(d) whether the Government is taking any special measures to prevent the exclusion of vulnerable groups from remote learning, considering the suicide of a young student in Valanchery, Kerala, on 1 June, caused by such exclusion; and

(e) if so, the details thereof and if not, the reasons therefor?

Development of Tourist Places of Bundelkhand and Uttarakhand

†88. SHRI KUNWAR PUSHPENDRA SINGH

CHANDEL:

†Original notice of the question received in Hindi.

SHRIMATI MALA RAJYA LAXMI SHAH:
Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) the details of the number of persons employed in tourism sector in Bundelkhand and Uttarakhand;

(b) the details of efforts made by the Government for the development of tourism in Bundelkhand and Uttarakhand to provide the world class facilities to the tourists;

(c) whether the Government has made special plan to publicize tourist places of Bundelkhand and Uttarakhand; and

(d) it so, the details thereof?

Low Refill Demand under PMUY

89. SHRI M.K. RAGHAVAN:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) the details of target fixed under Pradhan Mantri Ujjwala Yojana(PMUY) and the number of free cooking gas cylinders distributed since April 2020, State-wise indicating a below average distribution of cylinders under the PMUY;

(b) whether the Government transferred only Rs 9,710 crore directly into the bank accounts of Ujjwala beneficiaries, against a target of Rs 13,500 crore with respect to the scheme;

(c) whether the annual rate of refills by Ujjwala consumers was a mere 2.9 cylinder per connection and if so, the reasons for such a poor show in refills;

(d) whether the executives of Oil companies have started pressurising/threatening distributors to either deliver the booked refills, or get ready for bulk transfer of their connections to other distributors due to actual low demand from beneficiaries; and

(e) if so, the detail of action the Government proposes to take to revoke their present attitude?

Funds For Education Programmes

†90. SHRI RAMCHARAN BOHRA:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the total funds allocated by the Government to various States including Rajasthan for different schemes during the last five years;

(b) the quantum of funds out of the above spent by the States till date;

(c) the details of the unspent funds as on date;

(d) the reasons for not spending total funds; and

(e) the steps taken by the Government to ensure timely spending of total funds?

Use of 3D Digital Format to Preserve Art and Monuments

91. SHRI RAVNEET SINGH BITTU:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) whether it is a fact that 3D digital format with interactive audio and visuals has been effectively used in some parts of the country to preserve at-risk art and monuments;

(b) if so, the details thereof, State/UT-wise;

(c) whether the Government has taken any initiative to incentivize such methods of preservation of tribal art and culture as also devise other methodologies including international collaboration to preserve these precious legacy of tribal societies in the form of arts and historical monuments; and

(d) if so, the details thereof and If not, the reasons thereof?

Fund Utilisation

92. SHRI S. MUNISWAMY:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Government has any plan to set up a new protocol to check lagging in fund utilization in various departments; and

(b) if so, the details thereof?

Skill Training Centres under PMKVY

93. SHRI VINAYAK RAUT:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

कौशल विकास और उद्यमिता मंत्री

be pleased to state:

(a) whether the Government had sanctioned setting up of Skill Training Centres under PMKVY in Ratnagiri and Sindhudurg Districts of Maharashtra; and

(b) if so, the reasons for delay in setting up of Skill Training Centres in these two districts and by when Skill Centres are likely to be set up?

IMPRESS AND SPARC Schemes

†94. SHRI RANJEETSINGH HINDURAO NAIK NIMBALKAR:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether “IMPRESS” and “SPARC” schemes launched by the Government to promote research in Higher Education have been successful;

(b) if so, the manner in which the Indian students are being trained under the said schemes; and

(c) the domains under which the students are being trained under the said schemes along with details thereof?

Creation of PM CARES Fund

95. SHRI SUNIL DATTATRAY TATKARE:

Will the Minister of CORPORATE AFFAIRS

कॉर्पोरेट कार्य मंत्री

be pleased to state:

(a) whether it is a fact that according to the Ministry the Fund was set up on March 27, 2020 by the Central Government thus making it a public authority under the ambit of Section 2 (h) of the RTI Act, 2005 and if so, the details thereof; and

(b) the reasons for amending the Companies Act retrospectively two months later on May 26 2020, effectively nullifying the MCA’s stated position on the PM-CARES Fund and MCA’s amendment of Schedule VII to free PM-CARES of any public authority?

Strike of BPCL Employees

96. SHRI SUBBARAYAN K.:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether it is a fact that all the trade unions of employees of Bharat Petroleum Corporation Limited (BPCL) went on a two day strike on 7th and 8th September 2020 in protest against the Government move for outright privatization of BPCL through strategic sale and attack on the rights of the workers; and

(b) if so, the details and Government’s reaction thereto?

Museum Grant Scheme

97. MS. DIYA KUMARI:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) the State/UT-wise details of the Museum Grant Scheme;

(b) the number of new museums approved during the last five years, State/UT-wise; and

(c) the details of the funds disbursed for the scheme and the amount utilized therefrom, State/UT-wise?

Promotion of Tourism at Buddhist Sites

98. SHRI JAGDAMBIKA PAL:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) the number of International tourists who have visited the recognized Buddhist sites in India during the last three year-wise and site-wise;

(b) whether the Government has any plans or taken any steps to promote tourism related to Buddhism and to Buddhist sites in India;

(c) if so, the details thereof; and

(d) whether the Government has any plans or taken any steps to promote Spiritual Tourism in India and if so, the details thereof?

Financial Assistance to Rajasthan

†99. SHRI HANUMAN BENIWAL:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of category-wise number of people benefitted by financial assistance and loans in Rajasthan from the financial package released by the Union Government during corona pandemic till date, district-wise;

(b) whether the Government had fixed any target for sanctioning loans by banks to various categories of people including cart-pullers and shopkeepers under Financial Package for corona; and

(c) if so, the details of circulars/orders issued in respect of Rajasthan in this regard?

Job Loss and Reverse Migration

100. SHRI THIRUNAVUKKARASAR SU:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government is aware of several millions of job loss and reverse migration in unorganized sector with the outbreak of Covid-19 pandemic situation in the country which had thrown out the poor labour class in the streets;

(b) if so, the details thereof, State/Sector-wise;

(c) whether the Government has taken any steps to arrest this trend and to create more employment opportunities to the working class in the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

Job Opportunities

101. PROF. SAUGATA RAY:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) the number of job opportunities lost due to COVID-19 in the country, State/Sector-wise;

(b) the steps taken so far to ensure the welfare of poor employees;

(c) whether the Government has ensured the minimum wage, food or accommodation to the migrant employees; and

(d) if so, the details thereof, State-wise?

Livelihood Crisis of Migrant Labourers

102. SHRI TALARI RANGAIAH:

SHRI N. REDDEPPA:

DR. BEESETTI VENKATA SATYAVATHI:

SHRI MAGUNTA SREENIVASULU REDDY:

SHRI K. NAVASKANI:

SHRI POCHA BRAHMANANDA REDDY:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government has taken any steps to solve the livelihood crisis of migrant workers in the country due to lack of jobs and loss of jobs as a result of COVID-19 pandemic; if so, the details thereof;

(b) whether the Government has taken any concrete steps to increase or generate rural employment to kick start the rural economy; and

(c) if so, the details thereof and if not, the reasons therefor?

(d) Whether the Government proposes to provide jobs to migrant workers in their home States;

(e) if so, the details thereof, scheme and State-wise;

Exams in Schools

103. SHRI NISITH PRAMANIK:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the half yearly examinations or assessments are proposed to be conducted in various schools for the session 2020-21; and

(b) if so, the details thereof and the manner in which these are likely to be conducted?

Development Work under Krishna Circuit

†104. SHRI NAYAB SINGH:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) whether the Government has accomplished the works under Krishna Circuit Phase-I in Kurukshetra;

(b) if so, the work-wise details thereof;

(c) if not, the time by which it is likely to be completed;

(d) whether the Government has started development work under Krishna Circuit Phase-2; and

(e) if so, the details thereof?

Impact of Covid-19 on Trade

105. SHRI MANOJ KOTAK:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the global COVID 19 has become a serious threat to the economy of India;

(b) if so, the details thereof;

(c) whether imports and exports have been badly affected due to COVID- 19 and global lockdown

(d) if so, the details thereof; and

(e) the detail of various measures announced by the government to tackle the situation and its impact in country?

Upgrading Primary Schools

106. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government under the Samagra Siksha Scheme is helping the States to upgrade upper primary schools to composite schools;

(b) if so, the details of upper primary schools identified in Andhra Pradesh for upgrading them to composite schools, district-wise;

(c) the details of infrastructure and other facilities provided under the above upgradation of schools;

(d) whether the Government is aware of the State Government Andhra Pradesh's initiative of Naadu-Nedu (Then and now) to improve infrastructure in schools; and

(e) if so, whether the Government proposes to extend help to the State Government in this endeavour?

New Education Policy

107. SHRI L.S. TEJASVI SURYA:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the new National Education Policy (NEP) 2020 discerns that the school teachers in the country are a product of the existing outdated curriculum and if so, the methods provisioned for their upskilling thereof; and

(b) whether the Government plans to establish brand-new Multidisciplinary Education and Research Universities (MERU) as provisioned under NEP 2020 or simply refurbish the existing public educational institutions and if so, the details thereof?

Tax on Left Over Funds

108. SHRI MANISH TEWARI:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Government proposes to tax left over funds in dedicated bank accounts of Lok Sabha and Vidhan Sabha candidates opened for purposes of fighting 2019 Parliament elections and subsequent assembly elections in Maharashtra, Haryana, Jharkhand etc. in 2019 and 2020, on the instructions of Election Commission and if so, the details thereof;

(b) the details of accounting treatment which the CBDT proposes to give these left over funds in bank accounts open of all these opened for election purposes;

(c) the reasons as to why these left over funds are not exempt from Income Tax under the general exemption available to political parties under Section 13- A of the said Act;

(d) the manner in which these political donations would qualify as income under any of heads of Section 2 (24) of Income Tax Act that defines Income; and

(e) whether Section 56 of the Income Tax Act would apply to these monies, especially when political donations are not income in the hands of the contesting candidates/assesseees and if so, the details thereof?

Central Sanskrit University

109. SHRI ABDUL KHALEQUE:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) Whether the Government has recently established/ upgraded three deemed Universities into Central Sanskrit Universities.

(b) If so, the names of the Universities.

(c) Is it true that some public representatives had raised demand to establish a campus of Central Sanskrit University in Assam preferably Bajali area of Barpeta district during debate on the Central Sanskrit University Bill 2019; and

(d) if so, whether the Government will consider the demand?

Quality of Education

†110. SHRI DHARAMBIR SINGH:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the steps taken by the Government to check costly education system in the country;

(b) whether the condition of education in most of the Government schools is extremely pathetic;

(c) if so, the details of the steps taken by the Government to improve the condition of schools;

(d) whether the Government has formulated any such scheme wherein children of higher officers of the district are also taught in Government schools;

(e) if not, whether no such step is required to be taken to improve the condition of Government schools; and

(f) if so, the details thereof?

Safety Audit of Petrol Pumps

†111. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether the Government is aware of the fact that modern/adequate resources for fire safety are not available at several petrol pumps due to which if any incident of fire happens at the petrol pumps then it cannot be controlled immediately and there is wide possibility of massive accident;

(b) if so, the details of the steps taken by the Government in collaboration with the State Governments for the fire safety audit of the petrol pumps; State-wise; and

(c) the number of fire incidents at the petrol pumps in the last three years and the losses incurred/valuable lives lost due to the said incidents; State-wise?

Problems of Jobless Youth

112. MS. RAMYA HARIDAS:

ADV. ADOOR PRAKASH:

SHRIMATI POONAM MAHAJAN:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government is aware of the problems of jobless youths in the country due to COVID-19 pandemic and if so, the details thereof;

(b) the total number of persons rendered jobless in this period; and

(c) the assistance provided by the Union Government to the States particularly Kerala, Maharashtra in meeting the jobless situation;

(d) whether the Government has done any assessment of the job loss in the country due to the COVID-19 crisis; and

(e) if so, the details thereof, sector wise?

Frauds by NBFCs

113. SHRI THOMAS CHAZHIKADAN:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether it has come to the notice of the Government that certain Non-Banking Financial Companies (NBFCs) have committed fraud/ diversion of the funds of depositors in the country;

(b) if so, the detailed names of such NBFCs and the total amount involved in each such NBFCs;

(c) whether it has come to the notice of the Government that hundreds of depositors of Popular Finance, an NBFC with headquarters in Kerala, are reported to be cheated and their deposits have been diverted and if so, the details thereof; and

(d) the details of the steps taken by the Government to protect the interest of the depositors of Popular Finance?

Kendriya Vidyalaya in Maharajganj

†114. SHRI PANKAJ CHAUDHARY:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has received any proposal to establish a Kendriya Vidyalaya in district Maharajganj, Uttar Pradesh;

(b) if so, the details thereof;

(c) whether the Government is likely to accord sanction to establish a Kendriya Vidyalaya in Maharajganj; and

(d) if so, the time by which the approval is expected to be granted?

Complaints Regarding Refunds of Tour Packages

†115. SHRI HARISH DWIVEDI:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) the steps being taken by the Government to provide relief to the people associated with tourism industry in view of the losses suffered by them during this period of corona pandemic;

(b) whether agents and companies are refusing to refund the amount deposited for hotel bookings and tour packages etc. before the lockdown period; and

(c) if so, the efforts being made by the Government to address such problem?

NPA's of MSMEs

116. SHRI MOHANBHAI KALYANJI
KUNDARIYA:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether it is a fact that small and medium traders of Gujarat who wanted to pay back bank loan but Public Sector Banks (PSBs) have declared their accounts as Non-Performing Asset (NPA) and sent to the NCLT;

(b) if so, the details thereof including the number of such cases reported by PSBs in the State of Gujarat, district-wise;

(c) whether the actions are being taken in accordance with the norms of Reserve Bank of India, if a loan is paid back by the borrower and if so, the details thereof; and

(d) the action taken by the Government against guilty banks in this regard?

Promotion of Adventure Tourism

117. SHRI B.B.PATIL:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) whether the Government proposes to promote adventure tourism sites in the country;

(b) if so, the details thereof;

(c) whether the Government has received any proposal in this regard from the State Government of Telangana for financial grants; and

(d) if so, the details thereof?

Online Classes

†118. SHRI KANAKMAL KATARA:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government proposes to provide smart phones by giving special discount to the school students specially the students of economically weaker sections and scheduled tribes for imparting them education through e-class during the lock-down period;

(b) if so, the details thereof;

(c) whether the Government is formulating any scheme in this regard;

(d) whether the New Education Policy has special provisions of Smart Class and E-class for the students of poor strata of society?

Number of Schools

119. SHRI RAJIV PRATAP RUDY:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the total number of Government, Government-aided and private schools in the country out of the total number of schools in the country, State/UT wise;

(b) the total number of students enrolled in Government, Government-aided and private schools in the country, state/UT-wise;

(c) whether the Government has identified the need for new private school regulations in the country, especially in regulation of fee and admissions processes, and if so, details thereof; and

(d) whether the Government is aware of the high fees being charged by private schools for Nursery Class admissions and if so, steps being considered and taken thus far by the Union and State Governments to regulate this;

(e) the number of private, Government and Government-aided schools established during the last three years, State/UT-wise; and

(f) the steps taken to ensure compliance with respect to the reservation of the Economically Weaker Section by the Government?

Child Labour

120. DR. VISHNU PRASAD M.K.:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the new initiatives undertaken by the Government have been successful in curbing the Child Labour;

(b) if so, the comparative data for the last three years and the current year; and

(c) the time by which child labour is likely to be eliminated completely?

Re-opening of Schools

121. ADV. ADOOR PRAKASH:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has considered the reopening of schools in the country;

(b) if so, whether any decision has been taken in this regard and if so the details thereof; and

(c) whether the Government has done any consultations with the State Governments regarding reopening of schools, board exams and reducing syllabus and if so the details thereof?

Set-up of Sub-Regional Science Centre at Rajamundry

122. SHRI MARGANI BHARAT:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) whether it is true that the Ministry has decided to set up Sub-Regional Science Centre at Rajahmundry with an estimated cost of Rs. 15 crores;

(b) if so, the details thereof along with its aims and objectives and other details of the project; and

(c) the status of the project and the time by which it is likely to be completed?

Indian Economy

123. SHRI V.K.SREEKANDAN:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Indian economy has suffered to its lowest level since our independence due to an act of God till now during the current financial year;

(b) if so, the details thereof;

(c) whether it is a fact that the GDP has been at minus 24 per cent and that the GST collection has been eroding quarter after quarter;

(d) if so the details thereof; and

(e) the steps proposed to be taken by the Government to revive our economy?

NPAs under PMMY

†124. SHRIMATI POONAMBEN MAADAM:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Non-Performing Assets (NPAs) of the banks have increased due to non-repayment of loans disbursed under Pradhan Mantri Mudra Yojana (PMMY) in Gujarat;

(b) if so, the details thereof during each of the last three years;

(c) whether the Government has found any loop hole in the implementation of the said yojana; and

(d) if so, the details thereof along with the manner in which the Government has addressed the said loophole?

Banks Reserves with RBI

125. SHRI SRIDHAR KOTAGIRI:
SHRI M.V.V. SATYANARAYANA:
SHRI POCHA BRAHMANANDA REDDY:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether it has come to the notice of the Government that despite the accommodative monetary policy stand of the Government, the Banks instead of lending money are parking their reserves with the Reserve Bank of India (RBI);

(b) if so, the details of reserves of the Government banks as well as private sector banks held with RBI during each of the previous three financial years;

(c) whether the Government has instructed the RBI to dis-incentivise the banks to park their reserves with RBI and instead start lending to kick start the economic cycle; and

(d) if so, the details thereof?

Study on CSR Funds

126. DR. NISHIKANT DUBEY:

Will the Minister of CORPORATE AFFAIRS

कॉर्पोरेट कार्य मंत्री

be pleased to state:

(a) whether the Government has conducted any study for assessing the proper implementation of Corporate Social Responsibility (CSR) of Corporate houses in the country and if so, the details and the main result thereof;

(b) if not, whether the Government proposes to undertake such study in the country and if so, the details thereof;

(c) whether the Government has received any complaints regarding the misuse of the CSR funds/projects by the corporate houses in the country; and

(d) if so, the details thereof, State-wise?

Government Initiatives for Steel Industry

127. DR. AMAR SINGH:

Will the Minister of STEEL

इस्पात मंत्री

be pleased to state:

(a) whether the government has any plans to lay emphasis on the importance of introducing digital and analytics to bring new insights to the steel making processes ;

(b) if so, the details thereof ;

(c) whether the Government proposes to support new initiatives by the steel industry to address environmental issues ;

(d) if so, the details thereof;

(e) whether the Government is planning to establish a network among industry leaders, researchers and technologists to share their views on the modern technological developments and research findings to address these challenges and if so, the details thereof?

Merging School Boards

128. SHRI DIBYENDU ADHIKARI:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether it is a fact that the National Education Policy 2020 intends to bring back 2 crore children into the school system, who are currently not in schools;

(b) if so, the realistic overview and the detail thereof;

(c) whether it also a fact that in order to deliver the NEP 2020 curriculum effectively, there is a requirement of well trained teachers and also to understand the pedagogical needs therefor; and

(d) if so, the possibilities to merge all school boards into single entity therein to achieve the goals of the policy and suggestions from the State Governments and other institutionals thereof?

Language Education

129. SHRI KARTI P. CHIDAMBARAM:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the number of recognized schools in the country offering language education options besides Hindi, English, and the official State language(s), the details thereof, State-wise;

(b) the list of languages to be defined as Indian languages, as per the National Education Policy 2020; and

(c) the details of the criteria according to which languages are determined to be "Indian" in the NEP 2020?

Quality Education

130. DR. MOHAMMAD JAWED:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the steps taken by the Government to ensure universalisation of secondary education, in absence of the extension of Right to Education Act 2009 and also, the concrete plans to ensure resource-rich, high quality secondary education, rather than open and distance education that can further widen inequality?

(b) whether there is any timeline for achieving 6% of GDP allocation for education and if so, the details thereof;

(c) whether the Government is planning to recruit trained and qualified teachers, as recommended in the policy and the plans for infrastructure upgradation;

(d) the measures taken by the Government to prevent drop-out of children, where there has been migration from mother tongue to a second language especially in North-East; and

(e) whether a substantive equality model of CEDAW framework is likely to be adopted for laying down guidelines for ensuring school safety and security for girls and if so, the details thereof?

Industrial NPAs

†131. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Non-Performing Assets (NPAs) relating to big industries and corporate houses have increased sharply as compared to the Micro, Small and Medium Enterprises sector due to non-repayment of loans of the banks during the last three years;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken by the Government to promote Micro, Small and Medium Enterprises sector and to increase the recovery of loans from the corporate houses?

Kendriya Vidyalaya in Gopalganj

132. DR. ALOK KUMAR SUMAN:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether it is fact that large number of Kendriya Vidyalayas are functioning without their own building, causing lots of problem to the students in Bihar including District Gopalganj;

(b) if so, the details thereof;

(c) the measures taken/ to be taken by the Government to solve the problem ; and

(d) the measures taken/ to be taken by the Government to provide building for Kendriya Vidyalaya in District Gopalganj of Bihar?

Skill Development Centres in Tamil Nadu

133. SHRI A. RAJA:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

कौशल विकास और उद्यमिता मंत्री

be pleased to state:

(a) whether the Government has proposed to setup any separate skill development training for unemployed youths who recently returned from foreign countries due to lockdown especially in Tamil Nadu;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the details of total number of the trained skilled persons who have been already recruited in public/private sector in Tamil Nadu during the last three years and the current year so far, District Wise; and

(d) the details of the names of the trusts/ agencies engaged in the implementation of the aforesaid schemes in Tamil Nadu?

2G Ethanol Plants

134. SHRI SUNIL BABURAO MENDHE:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether the Government has approved to set up new 2G ethanol plants using paddy straw especially in the State of Maharashtra and if so, the details and the status of the projects thereof; and

(b) the number of companies that have applied till date to set up these plants along with such plants that have been granted clearances till date, State/UT-wise?

Identification of Tribal Products

135. DR. UMESH G. JADHAV:

Will the Minister of TRIBAL AFFAIRS

जनजातीय कार्य मंत्री

be pleased to state:

(a) whether the identification of tribal products was undertaken across 27 States and if so, details thereof and if not, the reasons therefor;

(b) whether the Government can list the products identified in Karnataka along with the name of the tribal group;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) whether any such products identified in Karnataka have been selected for production in this year, if so, the details thereof and if not, the reasons therefor?

Per Child Expenditure on Education

136. SHRIMATI MANEKA SANJAY GANDHI:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government is planning to formulate standardized framework for calculation of per child expenditure for uniformity and transparency?

(b) if so, the details of the current framework followed by States to calculate per child expenditure;

(c) whether the Government is planning to create a mandate for States to revise the per child expenditure on a continuous basis; and

(d) if so, the details of States where revisions have taken place in the per child expenditure since 2014-15?

Promotion of Tribal Culture

137. SHRI JAYANT SINHA:

Will the Minister of TRIBAL AFFAIRS

जनजातीय कार्य मंत्री

be pleased to state:

(a) whether there are any centers for tribal and related studies in the country and if so, the details thereof;

(b) the details of the schemes, programs, and provisions to support the building and development of such centers;

(c) the steps being taken by the Government to conserve and promote tribal culture, archives, and artifacts; and

(d) the details of key initiatives being run by the Ministry in Jharkhand, especially in Hazaribagh and Ramgarh Districts?

Migrant labourers belonging to Uttar Pradesh

†138. SHRI KAUSHAL KISHORE:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the maximum migrant labourers belonging to Uttar Pradesh and Bihar were forced to migrate from other States due to corona in the country;

(b) if so, the details thereof;

(c) the details of reasons to withhold the migrant labourers in these States itself due to Corona and non-availability of prompt facility of their shelter and food;

(d) the details of the number of migrant workers, labourers/daily wagers who returned from other states; and

(e) the number and details of migrant workers, labourers, daily wagers for whom the arrangement of job has been made?

Skill Development in School Education

†139. SHRI RAKESH SINGH:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

कौशल विकास और उद्यमिता मंत्री

be pleased to state:

(a) whether Skill Development needs to be included in the curriculum in the country to make the schools education employment oriented;

(b) whether there is no lack of infrastructure and the instructors for the purpose in the Government schools of the country;

(c) if so, the details thereof;

(d) whether the Government has taken measures to overcome these shortcoming; and

(e) if so, the details thereof?

RUSA

140. COL. RAJYAVARDHAN RATHORE:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the details of the quantum of funds allocated under RUSA during the last five years, State/District-wise for the State of Rajasthan;

(b) the total number of Universities sanctioned/ established during last five years under the RUSA;

(c) the details of the number of universities sanctioned/ established during last five years under the RUSA in rural districts State wise and district wise for the State of Rajasthan;

(d) whether any steps have been taken to promote higher education in rural districts; and

(e) if so, provide details of their execution State wise, and details down to district level for the State of Rajasthan?

New Education Policy

†141. SHRIMATI MALA RAJYA LAXMI SHAH:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has announced New Education Policy and if so, whether it includes Indian Philosophy and values;

(b) if so, the details thereof;

(c) whether the Government has made arrangements to provide education in the schools through digital medium and if so, the details thereof;

(d) whether students and teachers are facing problems in their educational activities as a result thereof; and

(e) if so, the details thereof and steps taken/ being taken by the Government in this regard; and

(f) the details of the steps taken/ being taken by the Government to ensure online education for the students belonging to the economically weaker sections and for the students residing in adverse geographical mountains conditions like Uttarakhand ?

Preservation of Tribal and Tamil Folk Art

142. SHRI P. RAVEENDRANATH KUMAR:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) whether the Union Government has initiated to protect and preserve the vanishing Tribal and Tamil Folk Art, which expresses village sensibilities such as “Nattupura Pattu”, “Parai (Thappu)”, “Villupattu” etc. towards promoting the culture of Tamil Nadu;

(b) if so, the details thereof;

(c) the funds allocated for this purpose during the last six years?

Schemes for Providing Employment

†143. SHRI VIJAY BAGHEL:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) the names of the schemes being run by the Government for providing employment to the migrant workers across the country who returned to their respective states during the Corona pandemic times;

(b) the names of such schemes particularly being run in Chhattisgarh; and

(c) the details of the funds allocated by the Government for the said works/schemes?

Different types/level of Universities in the New Education Policy

†144. SHRI DEEPAK BAIJ:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the present position of setting up different types/level of Universities envisaged in the New Education Policy;

(b) whether the Universities not seeking any economic grant from the Government would be free to choose courses;

(c) if so, the form of education proposed to be devised for the students of the Scheduled Caste/Scheduled Tribe(SC/ST) and Other Backward Classes(OBC) categories;

(d) whether the New Education Policy stipulates to set up a new single body by merging multi-level educational monitoring institutions; and

(e) if so, whether such single body will not be overburdened by such a step?

Target of Skill India Mission

145. SHRI PARTHIBAN S.R.:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

कौशल विकास और उद्यमिता मंत्री

be pleased to state:

(a) whether the Skill India Mission has achieved the target during the last three years, if so, the details thereof year-wise;

(b) whether the Government has allocated adequate funds for implementation of the Skill India Mission; and

(c) the details of the funds allocated and spent and the number of youths trained during the said period?

New Education Policy

146. SHRI PINAKI MISRA:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the estimated additional investment required to implement the various schemes under the National Education Policy (NEP) 2020, Centre and State-wise;

(b) the details of planned central assistance to States to implement the NEP, including to Odisha;

(c) the details of the likely impact implementation of NEP is going to have on existing funding to States under the Samagra Shiksha, Mid-Day Meal and the Rashtriya Uchchatar Shiksha Abhiyan schemes; and

(d) whether the funding to States will be adjusted according to performance under the NEP, and if so, the details thereof?

Final year examinations in Colleges, Universities

†147. SHRI SUNIL KUMAR PINTU:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

the time and manner in which the final year examinations in colleges, universities and other educational institutions across the country which are pending due to lock down are likely to be conducted?

NPA's of PSBs

148. ADV. DEAN KURIAKOSE:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Government has any data on the Non-Performing Assets (NPA) of Public Sector Banks (PSBs) in the Country;

(b) if so, the Bank-wise details including amount involved;

(c) the category-wise share of NPA from loans granted to Agriculture, Business, Education, Personal, Home loan etc.;

(d) whether the Government has any data of businessmen including those who migrated to other countries after obtaining loans fraudulently; and

(e) if so, the number of such cases reported in the country during the last five years?

Collection of Party Funds

149. SHRI ANUMULA REVANTH REDDY:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of complaints against political parties related to the collection of party funds in the last five years, party-wise;

(b) the details of action taken against those complaints; and

(c) the details of specific cases of such complaints and the action taken related to Telangana?

Extension of Dekho Apna Desh Scheme

†150. SHRI ANIL FIROJIYA:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) whether the Government has launched the scheme called "Dekho Apna Desh" to visit 15 tourist places in the country to promote tourism and the persons who can avail this facility along with the manner in which this facility can be availed;

(b) whether the period of the said scheme is likely to be extended as the people are not able to take the benefit of this scheme due to the corona pandemic;

(c) if not, the reasons therefor; and

(d) the details of places included under the scheme along with the State-wise details thereof?

Vivad Se Vishwas Act 2020

†151. SHRI MALOOK NAGAR:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether there is any proposal under the consideration of the Government to amend the Direct Tax Vivad se Vishwas Act, 2020 so as to clearly indicate the status of interest and penalty on Tax deducted at Source(TDS);

(b) if so, the details thereof;

(c) whether the businessmen of the country are facing many problems owing to the ambiguity in the interest and penalty on TDS in the said Act, resulting in an outstanding recovery of lakhs and crores of TDS; and

(d) if so, the details thereof?

Compliance of Norms/criterion by the Private/ Deemed Universities/Institutions

152. SHRI RAHUL RAMESH SHEWALE:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the norms/criterion laid down by the Government to rank the Private/Deemed Universities/Institutions in the country;

(b) whether the Government has inspected such Universities/Institutions to assess the compliance of the said norms/criterion by them across the country during the last three years and the current year;

(c) if so, the details and outcome thereof, State/UT-wise and if not, the reasons therefor;

(d) whether the Government has received a number of proposals from various Institutions for granting them Deemed University status in the country;

(e) if so, the details thereof, State/UT-wise along with the action taken thereon; and

(f) the other steps taken by the Government for strict compliance of the said norms/criterion by the Private/Deemed Universities/Institutions across the country?

Pradhan Mantri Urja Ganga Scheme

153. SHRI MAHESH SAHOO:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) the progress of the Pradhan Mantri Urja Ganga scheme in Odisha;

(b) the number of kilometres of pipe line laid so far, district-wise;

(c) the cities which will have the facility of piped natural gas for domestic use and the time by which they will get; and

(d) the number of households connected through piped natural gas so far?

Recapitalisation of PSBs

154. SHRI RAJENDRA AGRAWAL:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the amount of money spent for bank recapitalisation of Public Sector Banks (PSBs) under the Mission Indradhanush during the current fiscal year; bank-wise;

(b) the amount of money raised by the Government for bank recapitalisation of PSBs (PSBs) through issuance of bank recapitalisation Bonds during the current fiscal year;

(c) whether the Government is mulling over raising Foreign Institutional Investment in PSBs from 20% to 49% for capital mobilization; and

(d) if so, the details thereof?

Conservation of Monuments in Uttar Pradesh

†155. SHRI RAVI KISHAN:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) the details of the monuments and historical places under conservation of the Central Government in Uttar Pradesh;

(b) whether the Uttar Pradesh Government has requested for conservation of other such monuments and places also in the State; and

(c) if so, the details thereof along with the action taken in this regard?

Issues of Corporate World

†156. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the concerns of the corporate world have been addressed after the announcements made by the Government in September, 2019 for strengthening the economy of the country and if so, the details thereof;

(b) whether the said announcements have strengthened their faith further towards the Government and it is likely to expedite the increase in declining investment in the private sector and if so, the details thereof;

(c) whether some companies are likely to cut down the prices of the products for increasing the purchase thereof after tax savings and as a result the process of retrenchment in companies is likely to come to a halt and pave the way for new recruitments and address the slowdown in employment and the profit earning companies are likely to give jobs to more people and if so, the details thereof; and

(d) whether new employment opportunities are likely to be created especially in sectors like consumer, retail, industrial manufacturing and construction etc. and the companies which are already in profit are likely to recruit people immediately after the said tax rebate and if so the details thereof?

Chartered Accountants Act

157. SHRI SHANMUGA SUNDARAM K.:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Government is having any proposal to amend the Chartered Accountants Act;

(b) if so, the details thereof;

(c) whether the Government is having any proposal to freeze the accounts of the auditor when they presented false financial data to the authorities;

(d) if so, the details thereof; and

(e) whether the Government can delist the firms in case of concealing the frauds or money laundering done by the clients and if so, the details thereof?

GST Compensation

158. SHRI PRASUN BANERJEE:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of Government's plan to give due GST compensation to the States for first quarter of 2020;

(b) whether the Government has any plan to borrow from market to fulfil the demand of States for GST compensation; and

(c) if so, the details thereof?

Working Hours

159. SHRI D.M. KATHIR ANAND:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government has taken enough measures to ensure that the workers work only for 8 hours and regularize employees;

(b) if so, the details thereof and the steps taken by the Government;

(c) if not, the reasons therefor; and

(d) whether the Government has taken any measures to ensure that labourers are not exploited in this new work from home scenario and if so, the steps taken and if not, the reasons therefor?

Work From Home Policy

160. SHRI P.C. GADDIGOUDAR:

Will the Minister of CORPORATE AFFAIRS

कॉर्पोरेट कार्य मंत्री

be pleased to state:

(a) whether many of the corporates in the country have eased into a new way of working i.e. 'Work from Home (WFH)' and it is expected to become the new norm after the lifting of lock down restrictions and if so, the details thereof;

(b) whether the concept of WFH would result in retrenchment of large number of subordinate corporate staff and if so, the details thereof; and

(c) the steps taken by the Government to protect the interests of working class in corporate in the country?

Kendriya Vidyalayas in Chhattisgarh

†161. SHRI ARUN SAO:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has any proposal to set up new Kendriya Vidyalayas in the country;

(b) if so, the details thereof State/region/district-wise including Chhattisgarh ;

(c) the details of the districts in Chattisgarh haing no Kendriya no Kendriya Vidyalaya at present;

(d) whether the Government has received any propasal to set up new Kendriya Vidyalayas in Bilaspur, Mungeli and Gaurella, Pendra Marwahi districts of Chhattisgarh;

(e) if so, the details thereof; and

(f) the time by which these Kendriya Vidyalayas are likely to be started by the Government?

Violation of Company Law

162. DR. SANJEEV KUMAR SINGARI:

Will the Minister of CORPORATE AFFAIRS

कॉर्पोरेट कार्य मंत्री

be pleased to state:

(a) whether the Government has any information of the companies which have violated the provisions of Company Law;

(b) if so, the details thereof during the last two years along with reasons therefor; and

(c) the number of cases in which an enquiry has been conducted and action initiated against such companies?

Annual Programmes on Legendary Personalities

163. SHRIMATI POONAM MAHAJAN:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) the details of annual programmes organised by the Ministry, State-wise on the saints, eminent personalities, legendary figures, inspirational people partaking in freedom movement, revolutionaries, important persons and the measures adopted to include anecdotes pertaining to post independence era for acknowledging their contribution towards culture; and

(b) the details of the proposals sent by Government of Maharashtra for the construction of the buildings of cultural centres in various parts of Maharashtra and the status of clearance provided and construction carried out, in this regard?

Exploitation of Labourers

†164. SHRI ASHOK KUMAR RAWAT:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government is aware that under Misrikh Parliamentary Constituency of Uttar Pradesh, labourers are mentally exploited and harassed by the operators of many companies situated in Sandeela Industrial Area in gross violation of Labour Laws;

(b) if so, the details thereof;

(c) whether the Government has received complaints from the Public -Representatives in this regard;

(d) if so, the details thereof; and

(e) the details of the action taken or proposed to be taken in this regard till date?

Education of Indian Students in foreign Countries

†165. DR. KRISHNA PAL SINGH YADAV:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has any plan for the education of Indian students in foreign countries; and

(b) if so, the details thereof?

New Education Policy 2020

166. ADV. A.M. ARIFF:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the government intends to amend the Right to Education Act 2005 to incorporate the sweeping changes proposed in respect of school education in the National Educational Policy 2020.

(b) if not, how the Government intends to implement the National Educational Policy 2020; and

(c) whether the Government has prepared any time line for implementation of the NEP 2020?

Closure of Schools

167. SHRIMATI KANIMOZHI KARUNANIDHI:
Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government proposes to close some primary/ upper primary schools and if so, the rationale behind closure of schools under the New Education Policy 2020; and

(b) the steps taken/ to be taken by the Government to ensure that students in these schools are likely to have access to education after the closure of these schools; as majority of them are in rural and tribal areas?

Per Capita Income

†168. SHRI ANURAG SHARMA:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of measures being taken to increase per capita income in the States particularly those of Jhansi-Lalitpur parliamentary constituency in the State of Uttar Pradesh; and

(b) the ratio of income generated from the districts of Bundelkhand in comparison to that earned from remaining districts of Uttar Pradesh under various heads?

Constitution of Committee to Review Aspects of Ancient History

†169. SHRI JASWANT SINGH BHABHOR:
SHRI PARBATBHAI SAVABHAI PATEL:
SHRIMATI RATHVA GITABEN
VAJESINGBHAI:
SHRI PRADEEP KUMAR SINGH:
SHRI SHANTANU THAKUR:
SHRI NARANBHAI KACHHADIYA:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) whether the Government has constituted any committee to review aspects related to the ancient history;

(b) if so, the details thereof;

(c) the details of the members of the said committee;

(d) whether these members aptly represent the diversity of India; and

(e) whether the report of the said committee is likely to be mentioned in text books used for the purpose of educational research and if so, the details thereof?

Promotion of Religious Tourism

†170. SHRIMATI RATHVA GITABEN
VAJESINGBHAI:
SHRI PARBATBHAI SAVABHAI PATEL:
SHRI JASWANT SINGH BHABHOR:
SHRI PRADEEP KUMAR SINGH:
SHRI SHANTANU THAKUR:
SHRI NARANBHAI KACHHADIYA:
SHRI JOHN BARLA:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) whether the Government proposes to develop spiritual/religious tourism places across the country including Gujarat, West Bengal and Bihar under National Mission on Pilgrimage Rejuvenation and Spiritual Augmentation Drive;

(b) whether the Government has sanctioned funds to promote religious tourism during the last three years; and

(c) if so, the details thereof?

Guidelines of ILO regarding existing Labour Laws

†171. SHRI PARBATBHAI SAVABHAI PATEL:
SHRI JASWANT SINGH BHABHOR:
SHRIMATI RATHVA GITABEN
VAJESINGBHAI:
SHRI PRADEEP KUMAR SINGH:
SHRI SHANTANU THAKUR:
SHRI NARANBHAI KACHHADIYA:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government has ratified the guidelines of ILO regarding existing labour laws in the country;

(b) if so, the details thereof and if not, the reasons therefor; and regarding existing

(c) the details of the action taken so far/current status regarding the ratification matter?

Loan from World Bank

172. SHRI A.K.P. CHINRAJ:
SHRI S. JAGATHRAKSHAKAN:
SHRI JAYADEV GALLA:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether it is true that the Government has received around US \$ 1 billion from the World Bank for accelerating India's covid-19 Social Protection Response Programme;

(b) if so, the details thereof along with the manner in which the Ministry is going to spend this amount;

(c) the total number of schemes being implemented under this programme including Social Security Programmes and the total amount to be spent/spent by the Government thereon as on date;

(d) whether any state-specific allocations have been made or are going to be made by the Government and if so, the details thereof; and

(e) the total number of affected people benefited out of this programme in rural and urban areas, State-wise?

TReDS Platform

173. SHRI SHIVAKUMAR C. UDASI:
MS. PRATIMA BHOUMIK:
SHRI SUMEDHANAND SARASWATI:
SHRI RANJEETSINGH HINDURAO NAIK
NIMBALKAR:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Government had started TReDS for facilitating the financing / discounting of trade receivables of MSMEs through multiple financiers;

(b) if so, the details thereof;

(c) whether the Government has issued any instruction to the State Governments to use TReDS platform;

(d) if so, the details thereof along with the list of States which are using TReDS and if not, the reasons therefor;

(e) whether the Government has any data with regard to the business done/routed through TReDs; and

(f) if so, the details thereof during the last two years, Year and State-wise?

Migrant Workers returning to Hometown

174. SHRI K. NAVASKANI:
SHRI BALUBHAU ALIAS SURESH
SHRI BALUBHAU ALIAS SURESH
NARAYAN DHANORKAR:
ADV. ADOOR PRAKASH:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government has the data of migrant workers who returned to their own states from various states during the national lock down period and if so, the details thereof, State-wise;

(b) whether the Government is aware that a number of migrant workers lost lives during their return to the hometown and if so, the details of the same, State-wise;

(c) whether the Government has provided any compensation/economic assistance to the victim's family and if so, the details thereof;

(d) whether the Government has done any assessment of the job loss among migrant workers due to the COVID-19 crisis and if so, the details thereof;

(e) whether the mostly migrant workers returned to their home by walking due to no arrangements by the Union Government in time; and

(f) if so, the details thereof and reasons therefor?

Education Schemes in Rural Areas and EMRS

†175. SHRI DEVJI M. PATEL:
SHRI SUDHAKAR TUKARAM
SHRANGARE:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the details of the ongoing programmes, schemes and projects especially in rural areas in the country including Maharashtra and Rajasthan for spreading education;

(b) the action-plan formulated for basic educational infrastructure like smart Board, online education App in rural areas and to improve the quality of education being imported by the teachers in rural schools for the year 2020-2021 State-wise details of the budget allocated by the Government for this purpose;

(c) the steps taken to be taken by the Government to import online education to the students of all Government Schools?

Standardisation of Online Education

176. SHRI P.P. CHAUDHARY:
SHRI SUNIL KUMAR SINGH:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the University Grants Commission (UGC) has released any recommendations on the standardisation of online education, taking into account that classes in many educational establishments have moved online;

(b) if so, the details thereof;

(c) whether measures have been taken to change assessment and evaluation practices in a uniform manner across the country due to a change in class nature, If, so the details thereof; and

(d) whether the Government plans to formulate long term digital education strategy for Secondary Education?

Sovereign Gold Bonds

177. SHRI P.P. CHAUDHARY:

SHRI SUNIL KUMAR SINGH:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of investments received through various issues of Sovereign Gold Bonds (SGBs) during the last five years, series-wise;

(b) the details of investments received by various banks under Gold Monetisation Scheme during the last three years, bank-wise and State-wise; and

(c) the details of steps taken, if any, by the Government apart from SGBs and Gold Monetisation Scheme to shore up economy during post Covid period by channelising physical gold lying with households in India;

Amendment to CSR Policy

178. SHRI M.V.V. SATYANARAYANA:
SHRI LAVU SRI KRISHNA DEVARAYALU:
SHRI P.V. MIDHUN REDDY:
SHRIMATI KIRRON KHER:
SHRI VINAYAK RAUT:
SHRI BALASHOWRY VALLABHANENI:
SHRI KURUVA GORANTLA MADHAV:
DR. BEESETTI VENKATA SATYAVATHI:
SHRI ADALA PRABHAKARA REDDY:

Will the Minister of CORPORATE AFFAIRS

कॉर्पोरेट कार्य मंत्री

be pleased to state:

(a) whether the Government has amended the coverage of CSR Policy to include- research and development of new vaccines, drugs, and medical devices undertaken in the normal course of business and research and development activity related to COVID-19 for three financial years from 2020-21 to 2022-23; if so, the details thereof;

(b) whether it is compulsory for such research activity to be carried out in collaboration with Central or State Government or specified public institutes; if so, the details thereof;

(c) whether the Ministry has received the data regarding CSR compliance during the ongoing financial year;

(d) if so, the details thereof including the total amount spent under CSR funds to combat the pandemic; and

(e) other steps taken by the Ministry to boost R&D funding for Covid-19 vaccines and drugs?

NCERT Books

179. SHRI GAUTHAM SIGAMANI PON:
SHRI DHANUSH M. KUMAR:
SHRI C.N. ANNADURAI:
SHRI SELVAM G:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the criteria fixed by the National Council of Educational Research and Training (NCERT) to distribute its books after publication to different parts of the country;

(b) the reasons for non-availability of NCERT books to various classes every year despite adequate arrangements made by the Government ;

(c) whether it has come to the notice of the Government that few persons have illegally printed NCERT books worth Rs.35 crore;

(d) if so, the details thereof and the action taken against such culprits; and

(e) the steps taken by the Government to curtail illegal printing of NCERT books and if so, the details thereof?

Impact of Coronavirus on Crude Oil Prices

180. SHRI SELVAM G.
SHRI DHANUSH M. KUMAR:
SHRI C.N. ANNADURAI:
SHRI GAUTHAM SIGAMANI PON:

: Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether the global outbreak of Coronavirus has led to prices of crude oil plunging in the world market, if so, the details thereof and the likely fallout on India's import of crude oil;

(b) whether India has purchased huge tonne of crude oil when the prices of crude oil plunged in the world market and if so, the quantum of foreign exchange saved;

(c) whether the Government will consider reducing the prices of petrol and diesel as a result of prices coming down in international market, if so, the details thereof and the reasons therefor;

(d) whether constant increase in prices of petroleum products in the country has cascading effects on the overall prices on essential commodities; and

(e) if so, the details thereof and the corrective steps taken by the Government in this regard?

Excise Duty on Tobacco

181. DR. SUJAY RADHAKRISHNA VIKHE
PATIL:
SHRI DHARYASHEEL SAMBHAJIRAO
MANE:
SHRI HEMANT SRIRAM PATIL:
DR. SHRIKANT EKNATH SHINDE:
SHRI UNMESH BHAIYYASAHEB PATIL:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Government is planning to increase compensation cess or central excise on cigarettes, bidis and smokeless tobacco;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the total amount of tax collected from cigarettes, bidis and smokeless tobacco from central excise and cess during the last three years;

(d) whether the tax collected from tobacco is being used to fund the health programmes/schemes; and

(e) if so, the details thereof and if not, the reasons therefor?

Enrolment of Girls

182. SHRI HEMANT SRIRAM PATIL:
SHRI DHAIRYASHEEL SAMBHAJIRAO
MANE:
DR. SUJAY RADHAKRISHNA VIKHE PATIL:
DR. SHRIKANT EKNATH SHINDE:
SHRI UNMESH BHAIYASAHEB PATIL:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the details of the latest/current school enrolment rate of girls at primary level and the States that have made a significant progress in this regard during the last three years;

(b) the current school enrolment rate of girls at secondary level along with the States that have been continuously lagging behind in increasing the percentage of girls enrolment in secondary schools;

(c) the school drop out rate among girls and boys at secondary level in the country, State/UTwise;

(d) whether the enrolment of girls in schools has increased in the country as a result of the efforts made by the Government and if so, the details thereof; and

(e) whether the Government is considering to make more concrete efforts to promote education among girls in the country and if so, the details thereof and if not, the reason therefor?

Working conditions including Salary, Perks of Journalists

183. DR. SHRIKANT EKNATH SHINDE:
SHRI DHAIRYASHEEL SAMBHAJIRAO
MANE:
DR. SUJAY RADHAKRISHNA VIKHE PATIL:
SHRI HEMANT SRIRAM PATIL:
SHRI UNMESH BHAIYASAHEB PATIL:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) the details of statutes governing the working conditions including salary, perks etc. of the journalists in the country;

(b) the mechanism put in place by the Government to ensure its strict compliance across the country;

(c) whether the print and electronic media persons and journalists are covered under the Minimum Wages Act, Provident Fund, ESI pension scheme(s) and Social Security Schemes; and

(d) if so, the details thereof and if not, the reasons therefor?

Assessment of Tourism Sector after Covid-19 Pandemic

184. SHRI BIDYUT BARAN MAHATO:
SHRI ANTO ANTONY:
SHRIMATI KIRRON KHER:
SHRI SHRIRANG APPA BARNE:
PROF. SAUGATA RAY:
SHRI TALARI RANGAIAH:
SHRI N. REDDEPPA:
SHRI SUDHEER GUPTA:
SHRI KURUVA GORANTLA MADHAV:
DR. BEESETTI VENKATA SATYAVATHI:
SHRI ADALA PRABHAKARA REDDY:
SHRI MAGUNTA SREENIVASULU REDDY:
SHRI POCHA BRAHMANANDA REDDY:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) whether the tourism sector has been badly affected due to Covid-19 pandemic and if so, the details thereof along with the guidelines issued by the Government to ensure safe tourism practices;

(b) whether the Government has undertaken any study to estimate the losses including revenue and jobs in the tourism sector as a result of the Covid-19 pandemic and if so, the details thereof;

(c) whether the Government proposes to announce economic package for the revival of tourism industry and if so, the details thereof;

(d) whether the Government has received any representations from the tourism industry regarding relaxation of moratorium and other provisions and if so, the details thereof along with the response of the Government in this regard; and

(e) whether the Government has come up with any alternate arrangements in the light of the pandemic to ensure that India becomes a leading tourist destination once international flights are resumed on a regular basis and if so, the details thereof?

Digital Skills to Jobless People

185. SHRI KOTHA PRABHAKAR REDDY:
SHRIMATI VANGA GEETHA VISWANATH:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

कौशल विकास और उद्यमिता मंत्री

be pleased to state:

(a) whether digital skills are crucial in the post - Covid era by training the jobless, modernise institutions and include cutting-edge technologies in university curricula;

(b) if so, the details thereof and steps being taken/ results yielded; and

(c) the steps being taken by the Government for a digital push in for healthcare which has potential to advance medicine and health for all, State-wise and expenditure incurred?

Financial Assistance to States

†186. SHRI KRUPAL BALAJI TUMANE:
SHRI OMPRAKASH BHUPALSINH alias
PAWAN RAJENIMBALKAR:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the financial assistance provided by the Government to the States particularly Maharashtra to safeguard themselves against covid-19;

(b) whether the Government proposes to provide more central financial assistance to the States in view of the increasing cases of Covid-19 in the country and if so, the details thereof;

(c) whether the State Governments have requested for more financial assistance;

(d) if so, the action taken by the Government in this regard; and

(e) the details of the financial assistance provided by the Union Government for safeguarding against covid-19; State and amount-wise?

Economic Stimulus Package for Revival of Tourism Sector

187. SHRI RAJA AMARESHWARA NAIK:
SHRI BHOLA SINGH:
DR. DNV SENTHILKUMAR S.:
DR. SUBHASH RAMRAO BHAMRE:
SHRI MOHAMMED FAIZAL P.P.:
SHRI PRATHAP SIMHA:
SHRIMATI SANAGEETA KUMARI SINGH DEO
SHRI VINOD KUMAR SONKAR:
SHRI MANICKAM TAGORE B.:
SHRI SANJAY SADASHIVRAO MANDLIK:
SHRI KULDEEP RAI SHARMA:
DR. JAYANTA KUMAR ROY:
DR. AMOL RAMSING KOLHE:
SHRIMATI SUPRIYA SULE:
DR. SUKANTA MAJUMDAR:
SHRI P.C. GADDIGOUDAR:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) whether the tourism and travel industry has been worst affected by lockdown due to Covid-19 pandemic in the country and if so, the details thereof;

(b) whether inflow of foreign tourist in the country has been severely affected due to Covid-19 and if so, the details of estimated loss of foreign exchange;

(c) whether the Government has provided any compensation or stimulus package to provide relief to the tourism sector and if so, the details thereof;

(d) whether the Government has received proposals from various States for increased allocation of funds for development and promotion of tourism in view of the covid-19 pandemic along with the response of the Government in this regard;

(e) whether the Government has framed any guidelines for Hotels and tourism industry in the country and if so, the details thereof; and

(f) whether the Government proposes to compensate the tourism industry by other methods like tax rebate or reduced liability on terms of Employee Provident Fund and more and if so, the details thereof?

Labourer's Migration during Lockdown

188. SHRIMATI SANGEETA KUMARI SINGH
DEO:
SHRI BHOLA SINGH:
SHRI RAJA AMARESHWARA NAIK:
DR. KALANIDHI VEERASWAMY:
SHRI VINOD KUMAR SONKAR:
DR. JAYANTA KUMAR ROY:
DR. SUKANTA MAJUMDAR:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government has failed in assessment of problems faced by the migrant labourers during the lock down imposed by the Government during COVID 19 pandemic including Tamil Nadu and if so, the reaction of the Government thereto;

(b) whether thousands of migrant labourers have died during lock down and if so, the details thereof;

(c) whether the Government has distributed free ration to all ration card holders during the COVID-19 pandemic and if so, the details thereof, State-wise including Karnataka and Uttar Pradesh;

(d) whether the Government has received complaints regarding corruption in distribution of free ration and if so, the action taken thereon; and

(e) the other steps being taken by the Government during the COVID-19 pandemic?

Setting up of NFRA

189. SHRI VINOD KUMAR SONKAR:
SHRI BHOLA SINGH:
SHRI RAJA AMARESHWARA NAIK:
SHRIMATI RAKSHA NIKHIL KHADSE:
DR. SUKANTA MAJUMDAR:

Will the Minister of CORPORATE AFFAIRS

कॉर्पोरेट कार्य मंत्री

be pleased to state:

(a) whether the Government has set up National Financial Reporting Authority (NFRA) for regulating Chartered Accountants (CAs) and audit firms and if so, the details thereof including its powers/functions;

(b) whether the NFRA has indicted Deloitte for violating guidelines in audit of IL&FS Financial Services Ltd and if so, the details thereof;

(c) the details of cases/audit review investigated/undertaken by the NFRA and the action taken thereon; and

(d) the other steps taken/being taken for monitoring and enforcing compliance with auditing standards by NFRA?

Total Amount Withdrawn from Provident Fund

190. SHRI SUDHEER GUPTA:
SHRI BENNY BEHANAN:
SHRI SHRIRANG APPA BARNE:
SHRI BIDYUT BARAN MAHATO:
SHRI SANJAY SADASHIVRAO
MANDLIK:

Will the Minister of LABOUR AND EMPLOYMENT
श्रम और रोजगार मंत्री
be pleased to state:

(a) whether the Government is aware that condition of labourers has deteriorated due to Covid 19 pandemic;

(b) if so, the details thereof and the Government initiatives by extending assistance during the period;

(c) the total quantum of amount withdrawn from Employment Provident Fund Account during lockdown period of Covid 19 pandemic, till date, State-wise; and

(d) the further steps taken/being taken by the Government to help the labourers by generating more employment in the country; and

(e) whether the Government is planning any other social security measures for those in the provident fund network and if so, the details thereof?

Moratorium on Bank Loans

†191. SHRI DILIP SAIKIA:
SHRI BENNY BEHANAN:
SHRI RAMESH CHANDER KAUSHIK:
SHRI KODIKUNNIL SURESH:
PROF. SAUGATA RAY:
SHRI ABDUL KHALEQUE:
SHRI THOMAS CHAZHIKADAN:
ADV. A.M. ARIFF:

Will the Minister of FINANCE
वित्त मंत्री

be pleased to state:

(a) the details of the personal and corporate loans given by various banks and operational now upto August, 2020;

(b) whether the Government has issued any instructions/guidelines to the banks and other lenders to provide extension of loan moratorium due to the COVID-19 pandemic in the country;

(c) if so, the details thereof including the number of people who availed the moratorium on payment of loans;

(d) whether the banks charge compound interest after the moratorium period, if so, the details thereof and the reasons therefor;

(e) whether the Government has taken any decision for waiving of interest on various loan repayments including agricultural, small scale industry, education and self help group loans during the current COVID-19 crisis in the country, if so, the details thereof; and

(f) the steps taken by the Government to extend the period of the moratorium of the said loans?

Pradhan Mantri Garib Kalyan Package

192. DR. SUBHASH RAMRAO BHAMRE:
DR. DNV SENTHILKUMAR S.:
SHRI MANICKAM TAGORE B.:
SHRI KULDEEP RAI SHARMA:
DR. AMOL RAMSING KOLHE:
SHRIMATI SUPRIYA SULE:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Government has announced Pradhan Mantri Garib Kalyan Package to ensure weaker section of the society to get basic amenities and that they do not get impacted during the lockdown period due to Covid-19;

(b) if so, the details thereof along with its aims and objectives and the quantum of financial assistance released under the said package including the number of people who have got benefitted out of this package State/UT-wise;

(c) whether the Government has taken effective steps to ensure that the financial assistance reaches the weaker sections of the society and if so, the details thereof;

(d) the details of criteria fixed by the Government for availing this package; and

(e) the other steps taken by the Government to ensure that the weaker/lower middle and middle class section of the society are provided with basic facilities and amenities at affordable rates during the period of Covid-19 pandemic?

Online Classes

193. SHRIMATI APARAJITA SARANGI:
DR. DNV SENTHILKUMAR S.:
DR. SUBHASH RAMRAO BHAMRE:
SHRI PRADYUT BORDOLOI:
SHRI SUBBARAYAN K.:

MS. DIYA KUMARI:
 SHRI JAGDAMBIKA PAL:
 SHRI MANICKAM TAGORE B.:
 SHRI JAYANT SINHA:
 SHRI KULDEEP RAI SHARMA:
 DR. AMOL RAMSING KOLHE:
 SHRIMATI SUPRIYA SULE:
 SHRI UTTAM KUMAR REDDY
 NALAMADA:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether due to Covid-19 pandemic online classes are being conducted for students by schools;

(b) if so, whether many of the students are deprived of education due to lack of access to device or the internet facility in the country, particularly in Tamil Nadu;

(c) the measures, if any taken to ensure access to online learning and teaching methods and resources to students with no access to smartphones, features phones, during the pandemic ;

(d) whether the Government has asked States to map all such students to ensure that learning assistance can be made available to them amid the pandemic and if so, the response of the States in this regard especially Tamil Nadu; and

(e) whether the Government has taken steps to solve education problem of Children of migrant workers and if so, the details thereof;

(f) the details of steps taken by the government to prepare teachers for new modalities of online teaching ;

(g) whether there has been a surge in the school drop out rates due to COVID 19 and if so, provide data along with the reasons for the drop out at both primary and secondary level, State-wise; and

(h) the Standard Operating Procedure of re-opening of schools post the COVID- 19 pandemic ?

Oil and Gas Projects

194. SHRI MAGUNTA SREENIVASULU REDDY:
 SHRI P.V. MIDHUN REDDY:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether the Government has initiated 8,363 projects, with an anticipated cost of Rs 5.88 lakh crore, in the Oil and Gas sector since 20th April 2020;

(b) if so, the details thereof;

(c) the State-wise break-up as well as offshore and international ventures in this sector; and

(d) the cost of projects initiated in the State of Andhra Pradesh since April 2020 and the status of ongoing projects in Andhra Pradesh?

Free Gas Connection under PMGKY

195. SHRI NIHAL CHAND:
 DR. KALANIDHI VEERASWAMY:
 SHRIMATI JASKAUR MEENA:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) the salient features of the Pradhan Mantri Ujjawala Scheme;

(b) the details of the number of beneficiaries of this scheme in Tamil Nadu and Rajasthan especially in Dausa and Ganganagar district;

(c) the details of free gas connection provided in Tamil Nadu and Rajasthan especially in rural areas under the Pradhan Mantri Garib Kalyan Yojana (PMGKY);

(d) the details of number of gas connection made available free of cost to the persons belonging to the Scheduled Tribe community in Dausa district and Scheduled Caste category in Ganganagar district of Rajasthan under PMGKY;

(e) whether the Government has transferred direct cash in the accounts of the beneficiaries under the said scheme during the last few months, if so, the details thereof;

(f) whether the Government proposes to extend the scheme for some more months in view of the COVID 19 crisis within the country, if so, the details thereof and if not, the reasons therefor?

Covid-19 Effect on Import of Oil

196. DR. PRITAM GOPINATHRAO MUNDE:
 SHRI CHANDRA SEKHAR SAHU:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether the structure of oil and gas sector has changed due to Covid-19 disruptions in the country;

(b) if so, the extent to which country's oil imports have come down thereafter;

(c) whether due to reduced domestic demand Indian refiners have reduced their capacity, if so, the details in this regard, refinery-wise; and

(d) the details of revenue generation of various oil companies during the lockdown and so far as compared to corresponding period of previous year?

Loss of Jobs

197. SHRI SYED IMTIAZ JALEEL:
SHRI ASADUDDIN OWAISI:

Will the Minister of LABOUR AND EMPLOYMENT
श्रम और रोजगार मंत्री
be pleased to state:

(a) whether it is a fact that labour force in the country especially in the unorganized sector has been worse affected due to complete lockdown in the country in the wake of Covid-19 and if so, the details thereof;

(b) the number and details of labourers migrated to their hometown from cities or from their work place due to loss of jobs, State-wise;

(c) whether the Government has given any assistance to States to rehabilitate these labourers and give them employment and if so, the details thereof;

(d) the number of labour force repatriated back to their work place after unlock process; and

(e) the steps taken or being taken by Government to rehabilitate the workers in the country?

Bank Credits

198. SHRI KANUMURU RAGHU RAMA
KRISHNA RAJU:
SHRI Y.S. AVINASH REDDY:

Will the Minister of FINANCE
वित्त मंत्री

be pleased to state:

(a) whether the Government has taken a decision to ease criteria for obtaining the credit from banks;

(b) if so, the details thereof;

(c) whether the Government is aware that in spite of all this at the ground level some instances are arising that banks are still not coming forward to provide loans to individuals and small traders, if so, the details thereof; and

(d) the steps being taken by the Government to direct the banks not to turn down the enthusiastic small traders?

Integrated Housing Scheme for Beedi Workers

199. SHRI SANJAY SADASHIVRAO MANDLIK:
SHRI SHRIRANG APPA BARNE:
SHRI BIDYUT BARAN MAHATO:
SHRI SUDHEER GUPTA:

Will the Minister of LABOUR AND EMPLOYMENT
श्रम और रोजगार मंत्री
be pleased to state:

(a) the salient features of the Integrated Housing Scheme for the beedi workers in the country;

(b) the names of States implementing the said scheme;

(c) the number of houses constructed and provided to the beedi workers under the scheme during each of the last three years and the current year, State/UT-wise;

(d) the funds allocated, released and utilized under the scheme during the said period, State and year-wise; and

(e) the steps taken/being taken by the Government to provide house to each and every beedi worker family?

National Career Service

200. SHRI REBATI TRIPURA:
SHRI GAJANAN KIRTIKAR:

Will the Minister of LABOUR AND EMPLOYMENT
श्रम और रोजगार मंत्री
be pleased to state:

(a) the number of aspirants registered under National Career Service (NCS) in the country at present with particular reference to Maharashtra and Tripura;

(b) the total number of job-seekers that have been employed through the NCS portal during each of the last three years and the current year, State/UT-wise;

(c) the total number of persons who have secured jobs through the portal in the public sector and private sector;

(d) the total number of persons who have secured jobs through the Job Fairs organized by the Ministry, State/UT-wise;

(e) whether the Ministry has signed MoU with TCS iON to offer free online career skills training through NCS; and

(f) if so, the details thereof along with number of active beneficiaries, State-wise?

Steel Clusters

201. DR. BEESETTI VENKATA SATYAVATHI:
SHRI TALARI RANGAIAH:
SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of STEEL
इस्पात मंत्री

be pleased to state:

(a) whether the Government has approved the draft framework for the development of steel clusters in India;

(b) if so, the details thereof;

(c) whether the State of Andhra Pradesh has been sanctioned any new steel cluster and whether they come under ancillary and downstream cluster or value added cluster under this framework; and

(d) if so, the details thereof?

Vacant teachers and other staff posts

202. SHRI GANESH SINGH:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether it is a fact that a number of posts are lying vacant in Central Universities across the country;

(b) if so, the category-wise details of vacant teachers and other staff posts, University-wise as on date;

(c) the time by which the Government proposes to fill these vacant posts;

(d) the category-wise details of vacancies filled up by the union Government during the last five years;

(e) whether it is a fact that reserved category posts i.e. OBC, SCs and STs are not filled up due to non-availability of suitable candidates;

(f) whether the Government has any proposal to absorb already working ad hoc/ temporary/contract/ guest faculty as permanent teachers; and

(g) if so, the details thereof and if not, the reasons therefor?

Hike in Prices of Petroleum Products

203. SHRI K. MURALEEDHARAN:
MS. RAMYA HARIDAS:
ADV. A.M. ARIFF:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether the Government is continuously increasing the prices of petroleum products even during the COVID-19 pandemic period, if so, the details thereof and the reasons therefor; and

(b) the details of increase/decrease in petroleum, diesel and domestic LPG prices for the last two years;

(c) whether the Government intends to reduce the price of the subsidized LPG cylinders, which has been increased from around Rs.494 in July 2019 to Rs.594 in July 2020 in view of global shortfall in the prices of LPG, if not, the reasons therefor;

(d) the details of amount paid as LPG subsidy under the Direct Benefit Transfer (DBT) Scheme for the financial years 2018-19, 2019-20 and the current year;

(e) whether the Government intends to reduce the price of the various petroleum products in order to reduce the burden of the common people in view of COVID-19 pandemic, if so, the details of the action taken in this regard?

Scheme for Revival of Old Temples

†204. SHRI GOPAL JEE THAKUR:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) the details of the scheme for revival of old temples;

(b) whether more than 100 years old temples located in Mithila area of Bihar are likely to be included under the said scheme;

(c) if so, the amount likely to be allocated for this purpose; and

(d) the name of the department to which this work is likely to be assigned?

Assistance to Women

†205. SHRI PRATAPRAO JADHAV:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the NABARD has any scheme for providing financial assistance to the women living in rural areas;

(b) if so, the details thereof as on date; and

(c) the number of districts brought under these schemes and the number of women provided assistance thereunder during the last two years?

Release of GST Compensation

206. DR. T. SUMATHY (a) THAMIZHACHI
THANGAPANDIAN:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether the Government has released Goods and Service Tax(GST) compensation dues for the months between November 2019 to February 2020 to the various States, Tamil Nadu in particular since the announcement of the lockdown on 24 March 2020;

(b) if so, the details thereof, State-wise;

(c) whether the Government is not in a position to provide GST pending dues since March 2020 to till date;

(d) if so, the details thereof and the GST dues to various States;

(e) the action taken by the Government in this regard?

Investment by Chinese Companies

207. SHRI S. JAGATHRAKSHAKAN:
SHRI A.K.P. CHINRAJ:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the total number of Chinese firms/companies which invested in various sectors of India for the last three years;

(b) the total number of Indian firms/ companies which invested or are indulged in various business activities/ sectors of China during the said period;

(c) whether the Government has any proposal to not accord any permission to any Chinese firms to invest in India; and

(d) if so, the details thereof?

Vacancies in Central Universities

†208. SHRI RAVINDRA KUSHWAHA:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the details of the vacancies in various Central Universities in the country;

(b) the steps taken by the Government for regular appointments to the said posts;

(c) the reasons for delay to fill up the said posts University-wise and the action taken by the Government thereto?

Funds under ECLGS

†209. SHRI RAJAN VICHARE:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) whether Amendments have been made in the Indian Stamp Act-1899 and if so, the details thereof;

(b) the details of funds sanctioned under ECLGS along with the number of MSMEs and other enterprises benefitted under this scheme;

(c) whether any meeting of GST council has been organised on the matter of GST late fee between August, 2017 and January, 2020 and if so, the details thereof;

(d) whether the Government and AIIB have signed any agreement for improving the network capacity, service quality and safety of the suburban railway system in Mumbai and if so, the details thereof; and

(e) the number of companies against whom cases have been registered by DGGI-DRI Led teams for tax evasion?

Challenges of Employment and Housing

†210. SHRI AJAY KUMAR MISRA TENI:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether unprecedented challenges of employment and housing have been posed with reverse migration (from work place to home state) of labourers and unavailability of employment at work place and institutions;

(b) if so, whether the Government has any proposal to formulate any scheme for maintaining records of the registration of migrant labourers, their home States, native place, their work place destination and institutions in order to deal with any such difficult situation in future; and

(c) if so, the details thereof?

Research under New Education Policy

211. SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has listed the 'fields of national importance' for conducting research as per the National Education Policy 2020 and if so, the details thereof;

(b) whether the Government agrees that it should be given the authority to decide on the topics for research?

(c) if so, the reasons therefor;

(d) the measures taken by the Government to ensure Academic Freedom?

GST Shortfall

212. MS. S. JOTHIMANI:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

(a) the details of reasons for revenue shortfall in the Goods and Services Tax (GST);

(b) the details of options available to the States like Tamil Nadu to meet the revenue shortfall in GST collections and the objections from the States for the options;

(c) the measures which have been taken by the Government for fulfilling its moral and legal obligation to pay the compensation for the shortfall in GST collections to the States;

(d) the State-wise details of amounts disbursed under GST compensation as of date;

(e) whether the GST cess will be extended beyond 2022 and if so, the reasons therefor; and

(f) the details of decline in GST revenue, State-wise including Tamil Nadu and the reasons therefor?

Program to Preserve Heritage and Culture

213. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) whether the Government has any action program to preserve the heritage and culture of the nation; and

(b) if so, the details thereof along with the details of the project under consideration?

Teachers Training for Disabled Students

214. SHRI ACHYUTANANDA SAMANTA:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government aims to introduce a mechanism for training teachers specially for students with disabilities and if so, the details thereof;

(b) the details of alternative homeschooling mechanisms that are accessible to a student with disabilities; and

(c) considering that according to the 8th All India School Education Survey (AISES) out of 58,76,273 teachers, only 80,942 (1.32%) teachers have received training in inclusive education, whether the Government has any plans of providing training programmes to teachers which specifically focuses on inclusive education and if so, the details thereof?

Setting up of New Circles of ASI

215. KUMARI SHOBHA KARANDLAJE:

Will the Minister of CULTURE

संस्कृति मंत्री

be pleased to state:

(a) whether the Government has announced setting up of new Circles of Archaeological Survey of India;

(b) if so, the details thereof;

(c) the total number of circles across the country as on 31st August, 2020; and

(d) the steps taken to strengthen the process of preservation and registration of archaeological monuments along with registration of artefacts with self declaration?

Pradhan Mantri Shram Yogi Mandhan Scheme

216. SHRI SUDHAKAR TUKARAM SHRANGARE:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) the total number of unorganized workers enrolled so far under Pradhan Mantri Shram Yogi Mandhan (PM-SYM) scheme so far especially in Maharashtra;

(b) the reasons for very low utilization of allocated funds under the scheme; and

(c) the steps taken by the Government to enroll more and more unorganized workers under the scheme?

Schemes for Employment

†217. SHRI BALAK NATH:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) the names of the schemes being run by the Ministry for providing employment;

(b) if so, whether any such schemes are being run/proposed to be run for Alwar district in Rajasthan, if so, the details thereof;

(c) whether the Ministry proposes to create any fund to provide employment in Rajasthan, if so, the details thereof; and

(d) whether there is any scheme of the Ministry to provide loan for self-employment and if so, the details thereof?

Business Responsibility Reports

218. SHRI SUNIL KUMAR SINGH:

SHRI P.P. CHAUDHARY:

SHRI D.M. KATHIR ANAND:

Will the Minister of CORPORATE AFFAIRS

कॉर्पोरेट कार्य मंत्री

be pleased to state:

(a) the details of the number of companies that were mandated to file Business Responsibility Reports and the number of companies that did not comply with them during the last three years, RoZ-wise, State-wise;

(b) the measures taken by the Ministry to adopt a more comprehensive framework for sustainability and business responsibility to be complied with the companies in the interest of the investors;

(c) whether the Government has taken any steps towards developing sector specific Business Responsibility and Sustainability Reporting(BRSR); and

(d) if so, the details thereof along with the steps taken by the Government for its speedy implementation?

Data Regarding Unemployment Level

219. SHRI ANTO ANTONY:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether the Government has any data regarding unemployment level in the country;

(b) if so, the details during the last five years, year-wise;

(c) whether the Government has any data regarding number of job loss and job creation reported in organized and unorganized sector during the 12 months, month-wise; and

(d) the steps taken by the Government to create employment opportunity in the country?

Mid Day Meal Scheme

220. SHRI KOMATI REDDY VENKAT REDDY:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) the number of children who were given cooked meals under the Mid Day Meal scheme either in school or at their place of residence between March and August 2020, State-wise;

(b) the number of children who were given ration kits under the Mid Day Meal scheme during the same period, State-wise; and

(c) the number of children who were provided food security allowances in place of meals and kits under the said scheme during the same period, State-wise?

Low Wage Earners

221. SHRIMATI VANGA GEETHA

VISWANATH:

SHRI KOTHA PRABHAKAR REDDY:

Will the Minister of LABOUR AND EMPLOYMENT

श्रम और रोजगार मंत्री

be pleased to state:

(a) whether 74 percent claimants are low wage earners or those who earn less than Rs.15,000 a month under EPFO;

(b) if so, the details thereof, State-wise including Andhra Pradesh; and

(c) the steps taken to settle their accounts promptly during the Covid-19 pandemic period?

Project for Identification and Renovation of Heritage Places

†222. SHRI KRUPAL BALAJI TUMANE:

SHRI OMPRAKASH BHUPALSINH alias

PAWAN RAJENIMBALKAR:

Will the Minister of TOURISM

पर्यटन मंत्री

be pleased to state:

(a) whether the Government proposes to implement any project to identify and renovate heritage sites and tourist places to attract more tourists in the country;

(b) if so, the details thereof along with the steps taken by the Government to protect the historically important places;

(c) whether the Government has received any proposals from various State Governments to include tourist places in the said project and if so, the details thereof;

(d) whether the Government has reviewed the security policy for the domestic and foreign tourists in the country and if so, the details thereof; and

(e) whether the Government proposes to make a new national ranking system for the tourist places in the country and if so, the details thereof?

Setting up of Petrol and Diesel Pumps

223. SHRI UPENDRA SINGH RAWAT:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) whether the Indian Oil Corporation Limited proposes to set up petrol and diesel pumps in the rural areas of the country;

(b) if so, the State-wise details thereof including the norms/guidelines for the purpose;

(c) the number of petrol and diesel pumps set up in various States during the last three years and the current year, State/ UT-wise including Barabanki in Uttar Pradesh

(d) the impact of the newly set up as well as the existing petrol pumps on availability and consumption of petrol and diesel in the rural areas in Uttar Pradesh; and

(e) the details of the plans for setting up additional petrol/diesel pumps in the coming years keeping in view the demand and consumption of petrol and diesel in future?

Partnership with International Agencies

224. SHRI FEROZE VARUN GANDHI:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP

कौशल विकास और उद्यमिता मंत्री

be pleased to state:

(a) whether the Government is planning to bring any communication mechanism to be adopted at different levels for creating awareness on need for skilling at local, State, district and village levels;

(b) whether the Government is considering to adopt SSDMs (State Skill Development Missions) for organizing advertisement campaigns in vernacular language through electronic as well as print medium;

(c) whether any steps are being taken at the school level for creating awareness on vocational education, apprenticeship, etc;

(d) if so, the details thereof;

(e) whether the Government has made any partnership with international agencies for vocational training opportunities and if so, the details thereof?

Hefty Fees Charged By Private Schools

†225. SHRI RAMESH CHANDER KAUSHIK:
SHRI DILIP SAIKIA:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the private school are charging full fees from the guardians in the name of online education during the corona pandemic times;

(b) if so, whether the Government has issued any guidelines in this regard so that the guardians could get some relief;

(c) whether the Government has held anybody accountable in this regard; and

(d) if so, the details thereof?

Quota for EWS in non-Government and Government Higher Education

†226. SHRI SANGAM LAL GUPTA:
SHRI MANOJ TIWARI:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether 10 per cent quota for Economically Weaker Section(EWS) in both 20 non-government and government higher education institutions shall be implemented from the next academic session;

(b) whether most of the Central Universities are facing problems like lack of space and shortage of employees;

(c) if so, the details of the measures taken in this regard before increasing the number of seats in these Universities;

(d) whether the existing infrastructure facilities in these institutions are sufficient to meet the said purposes;

(e) the total number of Colleges and Universities in which the said quota would be implemented and the names of the institutions selected in Delhi and Uttar Pradesh for the same?

Research and Development in Steel Industry

†227. SHRI VIJAY KUMAR:

Will the Minister of STEEL

इस्पात मंत्री

be pleased to state:

(a) whether the public sector companies in Iron and Steel sector are undertaking research and development work;

(b) if so, the major achievements made by the said units in utilisation, productivity, quality improvement, cost reduction and utilisation of waste etc.;

(c) whether any new schemes have been approved to promote research and development in iron and steel sector during the last three years and if so, the details thereof; and

(d) the details of the research and development projects undertaken /proposed to be undertaken under the said scheme ?

Online Education

228. SHRI SHRINIWAS PATIL:

Will the Minister of EDUCATION

शिक्षा मंत्री

be pleased to state:

(a) whether the Government has taken any emergency measures to facilitate and monitor the smooth conduct of online classes being conducted by various educational institutions in view of the continuing closure of physical conduct of the schools and colleges;

(b) if so, the details thereof;

(c) whether the Government has undertaken any study to determine the difficulties faced by and the extra costs that have to be borne by students and the educational institutions in implementing the online learning systems;

(d) if so, the findings of such studies conducted;

(e) whether the Government has fixed any guidelines regarding the fees to be charged by institutions for online teaching; and

(f) whether the Government is making any efforts to provide any standardized online teaching and learning resources to students and teachers?

Beneficiaries under PMUY

†229. SHRIMATI ANNPURNA DEVI:
SHRIMATI PRAMILA BISOYI:
SHRIMATI POONAMBEN MAADAM:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) the total number of household beneficiaries under Pradhan Mantri Ujjwala Yojana (PMUY) in the country including the number of beneficiaries during April-August, 2020, State-wise;

(b) the details of the total number of household beneficiaries of PMUY in Jharkhand State especially in Jharkhand State especially in Koderma and Giridih districts of Jharkhand State;

(c) the district-wise number of families to which gas connections have been provided under the Ujjwala Yojana in Gujarat as on date;

(d) whether any target has been fixed for these districts under the above said scheme in this regard and if so, the details of the target including the extent of the target achieved so far;

(e) the total amount spent / transferred to the beneficiaries under Ujjwala scheme during April-August, 2020; and

(f) whether the Government is planning to extend the benefit of Ujjwala Scheme for the entire financial year 2020-21?

(a) whether the Government has analysed that the latest tax reforms initiatives is a watershed moment in India's sustained efforts to usher in a friendlier and more transparent direct tax regime;

(b) if so the details thereof;

(c) whether any new methods have been introduced to eliminate the risk of harassment of assesseees by tax officials; and

(d) if so, the details thereof?

Tax Reforms

230. SHRI MOHAMMED FAIZAL P.P:

Will the Minister of FINANCE

वित्त मंत्री

be pleased to state:

NEW DELHI;

September 10, 2020

Bhadrapada 19, 1942 (Saka)

SNEHLATA SHRIVASTAVA

Secretary General

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**LOK SABHA
CORRIGENDA**

to the List of Questions for **WRITTEN ANSWERS**
on September 14, 2020/Bhadrapada 23, 1942, (Saka)

Question No.	Correction
161	Part (c); line 1-2: for "haing no Kendriya no Kendriya Vidyalayas " read "having no Kendriya Vidyalayas"
166	Part (a); line 2: for "2005" read "2009"

New Delhi
September 11, 2020
Bhadrapada 20, 1942 (Saka)

SNEHLATA SHRIVASTAVA
Secretary General